Office of Directorate General of Foreign Trade
New Delhi -

Para 4.7 Decision(DRAFT)

Meeting No. 05/82/2018 of 2018-19 dated 25.07.2018 (actually held on 26.07.2018, 16.08.2018 and 17.08.2018) considered the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri S.K. Panigrahi, Economic Officer
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 04/82/2018 of 2018-19 dated 19.06.2018 (actually held on 16.07.2018, 19.07.2018 and 20.07.2018) and approved the same.

MEETING NUMBER : 5/82-ALC4/2018 **MEETING DATE** : 25.07.2018
(actually held on 26.07.2018, 16.08.2018 and 17.08.2018)

	Case No.:171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
1	Cholestyramine For Oral Suspension Usp Light Powder 4 gms (1X231 G Jar Pack) (Each Jar of 231 gms equivalent to 42 pouches of 5.5 gms and each pouch of 5.5 gms contain 4 gms of Cholestyramine Resin USP)	57400 Numbers	1	CHOLESTYRAMINE RESIN USP (PUROLLITE A430MR)	27010.49
			2	ANHYDROUS CITRIC ACID(POWDER GRADE)	397.21
			3	ORANGE FLAVOUR 501071 AP0551(FIRMENICH)	331.01
			4	FL POWDER VANILA(501328 AP0551)	529.62
			5	MANNITOL USP (PEARLITOL SD200)	7208.480
	Cholestyramine For Oral Suspension Usp Light Powder 4 gms (Cholestyramine USP LT PWDR 1X5.5 G PCH Pack) (Each pouch of 5.5 gms contain 4 gms of Cholestyramine Resin USP	4209420 Numbers	1	CHOLESTYRAMINE RESIN USP (PUROLLITE A430MR)	27010.49
			2	ANHYDROUS CITRIC ACID(POWDER GRADE)	397.21

		3	ORANGE FLAVOUR 501071 AP0551(FIRMENICH)	331.01
		4	FL POWDER VANILA(501328 AP0551)	529.62
		5	MANNITOL USP (PEARLITOL SD200)	7208.480

RA concerned may take further necessary action as per above decision of NC

	Case No.:8/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	

2 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
ETHYL Na- LAUROYL -L-ARGINATE HYDROCHLORIDE (LAE)	1 kg	L-ARGININE FREE BASE	0.700 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:31/9/82-ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	

3 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed Kg
METHYL ANTHRANILATE	1 kg	1	PHTHALAMIDE	1.34
		2	CAUSTIC SODA LYE	1.05
		3	METHANOL	0.45

RA concerned may take further necessary action as per above decision of NC

	Case No.:263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
4	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per

details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
3,7-DIMETHYL-7-METHOXYOCTAN-2-OL MIN. PURITY 90%	1 kg	DIHYDROMYRCENE MIN. PURITY 90%	1.11 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:2/18/82-ALC4/2014	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/01368/AM15/	RLA File :29/24/040/00009/AM15/	Lic.No/Date:2910025185 17.12.2014	

5 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
TERPINYL ACETATE	1 kg	1	PHTHALAMIDE	1.361kg
PINE OIL	1 kg	1	METHANOL	1.00 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:38/4/83-ALC1/2015	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/83/050/00197/AM16/	RLA File :09/24/040/00566/AM15/	Lic.No/Date:0910061534 16.01.2015	

6 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
L-CARBOCISTEINE	1 kg	L-CISTEINE HCL MONOHYDRATE	1.20 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:9/18/82-ALC4/2014	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/01375/AM15/	RLA File :08/24/040/00371/AM15/	Lic.No/Date:0810134344 19.01.2015	

7 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP as per details below or as applied by firm whichever is lower for one time basis only no repeat licence is allowed.

RA concerned may take further necessary action as per above decision of NC.

Case No.:20/4/82-ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: approved**
HQ File :01/82/050/00059/AM16/	RLA File :03/94/040/00759/AM15/	Lic.No/Date:0310793542 03.02.2015	

8 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in MT
DRODUR L-75	32 MT	1	TOLUENE DIISOCYANTE (DISMODUR T 80)	19.76
		2	ETHYL ACETATE	6.584
		3	Butandiol	1.992
		4	Tri Methylol propane	0.263

RA concerned may take further necessary action as per above decision of NC

Case No.:77/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00116/AM16/	RLA File :09/24/040/00738/AM15/	Lic.No/Date:0910061892 17.04.2015	

9 **Decision :** In the light of earlier decision taken by NC in its 9/82 meeting dated 30.09.2015 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in Kg
9-Oxo-9H-Thioxanthene-2-Carboxylic Acid Ethyl Ester	1 kg	1	THIOSALICYLIC ACID	1.215
		2	4-BROMO BENZOIC ACID	1.723
		3	THIONYL CHLORIDE	4.700
		4	TOLUENE	1.970
		5	CARBON	0.060

RA concerned may take further necessary action as per above decision of NC

Case No.:112/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/01075/AM16/	RLA File :03/94/040/00345/AM16/	Lic.No/Date:0310797937 04.08.2015	

10 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
CYCLOMYRAL	1 kg	Myrac Aldehyde	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

11	**Case No.:12/18/82-ALC4/2015**	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: approved**
	HQ File :01/82/050/01477/AM16/	RLA File :03/95/040/00345/AM16/	Lic.No/Date:0310797967 05.08.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
STERO N-HEPD (Piperidine Ethanol)	1 kg	1	PIPERIDINE	0.732 kg
		2	ETHYLENE OXIDE	0.378 kg

RA concerned may take further necessary action as per above decision of NC.

12	**Case No.:111/13/82-ALC4/2015**	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01074/AM16/	RLA File :03/94/040/00305/AM16/	Lic.No/Date:0310798134 13.08.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-CHLORO-1, 4-DIMETHOXY BENZENE FINISHED GOODS	1 kg	1	PARADIMETHOXYBENZENE (PDMB) / HYDROQUINONE DIMETHYL ETHER (HQDME) RAW MATERIALS	0.80 kg
		2	SULPHURYL CHLORIDE RAW MATERIALS	0.68 kg

RA concerned may take further necessary action as per above decision of NC.

13	**Case No.:79/13/82-ALC4/2015**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01042/AM16/	RLA File :52/24/040/00034/AM16/	Lic.No/Date:5210041610 14.08.2015	Defer

Decision : Deferred for comments of TE

14	**Case No.:59/11/82-ALC4/2016**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00593/AM17/	RLA File :52/24/040/00040/AM16/	Lic.No/Date:5210041626 04.09.2015	Defer

Decision : Deferred for comments of TE

15	**Case No.:62/16/82-ALC4/2015**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**

HQ File :01/82/050/01382/AM16/	RLA File :03/95/040/00491/AM16/	Lic.No/Date:0310799292 08.10.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
AMP (3-Amino-5-methylpyrazole)	1 kg	1	Hydrazine Hydrate NLT 99.0%	1.00 kg
		2	Dichloromethane	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:140/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01103/AM16/	RLA File :03/95/040/00503/AM16/	Lic.No/Date:0310799583 21.10.2015	

16 **Decision :** Committee considered case as per agenda and in the light of earlier decision taken by Nc in its 13/82 meeting dated 17.07.2012it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg
SUR-742 [1,2,4]Triazolo[1,5-alpyridine-6-carbonitrile,8-[[2-(dibutylamino)-4-phenyl-5-thiazolyl]imino]-2-(1-ethylpentyl)-5,8-dihydro-7-methyl-5-oxo	1 kg	1	Hydrazine Hydrate 99-100%	0.707
		2	Ethyl Cyano Acetate	1.757
		3	Triethylamine	1.396
		4	Acetone	1.450
		5	Sodium Hydroxide Pellets	22.500
		6	Methylene Di-chloride	6.564
		7	BOC anhydride (Ditertbutyl Dicarbonate) DI-BOC	1.902
		8	N-Heptane	6.365
		9	Triflic Acid (Trifluoromethane sulfonic acid)	1.425
		10	Trifluoro Acetic Acid	2.850
		11	2-Methyl Tetra Hydrofuran	2.860

RA concerned may take further necessary action as per above decision of NC

	Case No.:141/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01104/AM16/	RLA File :03/95/040/00504/AM16/	Lic.No/Date:0310799629 23.10.2015	

17 **Decision :** Committee considered case as per agenda and in the light of earlier decision taken by Nc in its 13/82 meeting dated 17.07.2012it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed kg
SUR-742	1 kg	1	Hydrazine Hydrate 99-	0.707

[1,2,4]Triazolo[1,5-alpyridine-6-carbonitrile,8-[[2-(dibutylamino)-4-phenyl-5-thiazolyl]imino]-2-(1-ethylpentyl)-5,8-dihydro-7-methyl-5-oxo			100%	
		2	Ethyl Cyano Acetate	1.757
		3	Triethylamine	1.396
		4	Acetone	1.450
		5	Sodium Hydroxide Pellets	22.500
		6	Methylene Di-chloride	6.564
		7	BOC anhydride (Ditertbutyl Dicarbonate) DI-BOC	1.902
		8	N-Heptane	6.365
		9	Triflic Acid (Trifluoromethane sulfonic acid)	1.425
		10	Trifluoro Acetic Acid	2.850
		11	2-Methyl Tetra Hydrofuran	2.860

RA concerned may take further necessary action as per above decision of NC

18	**Case No.:129/16/82-ALC4/2015**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01449/AM16/	RLA File :03/95/040/00505/AM16/	Lic.No/Date:0310799628 23.10.2015	Defer
	Decision : Deferred for comments of TE			

19	**Case No.:74/16/82-ALC4/2015**	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01394/AM16/	RLA File :03/95/040/00518/AM16/	Lic.No/Date:0310799705 28.10.2015	Defer
	Decision : Deferred for comments of TE			

20	**Case No.:18/21/82-ALC4/2015**	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01723/AM16/	RLA File :09/24/040/00487/AM16/	Lic.No/Date:0910062841 06.11.2015	Defer
	Decision : Deferred for comments of TE			

21	**Case No.:89/16/82-ALC4/2015**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01409/AM16/	RLA File :34/24/040/00203/AM16/	Lic.No/Date:3410041666 09.11.2015	Defer
	Decision : Deferred for comments of TE			

22	**Case No.:114/16/82-ALC4/2015**	Party Name:SHIVA BIOCHEM INDUSTRIES	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01434/AM16/	RLA File :50/24/040/00017/AM16/	Lic.No/Date:5010002240 16.11.2015	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per			

details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Sunflower Lecithin Powder (Net content of Sunflower Lecithin 125 (MT)	1 kg	1	Sunflower Lecithin	1.01 kg
Sunflower Lecithin Granules (Net content of Sunflower Lecithin 25 (MT)	1 kg	1	Sunflower Lecithin	1.01 kg

The committee decided to delete the import item "Acetone" as it is not required

RA concerned may take further necessary action as per above decision of NC.

	Case No.:1/8/82-ALC4/2016	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00339/AM17/	RLA File :29/24/040/00007/AM16/	Lic.No/Date:2910025232 04.12.2015	

23 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ANETHOL SUPER	97000.000 kg	1	ANETHOL	97000.000 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:127/16/82-ALC4/2015	Party Name:BLUELINE FOODS (INDIA) PVT.LTD,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01447/AM16/	RLA File :07/24/040/00267/AM16/	Lic.No/Date:0710109146 08.12.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP.:

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Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
SQUALENE OIL 80% 2,6,10,15,19,23 HEXAMETHYL - 2,6,10,14,18,22 TETRACOSAHEXAENE	12.00 MT	1	SQUALENE OIL 80% 2,6,10,15,19,23 HEXAMETHYL - 2,6,10,14,18,22 TETRACOSAHEXAENE PALE YELLOW OILY LIQUID (In terms of Para 4.07 of HBP 2015-20)	12.00 MT

RA concerned may take further necessary action as per above decision of NC

25	**Case No.:18/19/82-ALC4/2015**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:5/82-ALC4/2018	**Status: Approved**

		25.07.2018	
HQ File :01/82/050/01498/AM16/	RLA File :52/24/040/00064/AM16/	Lic.No/Date:5210041711 15.12.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
1,2,4 - TRIAZOLO (4,3-a) PYRIDIN -3 (2H) - ONE - 98% MIN	1 kg	1	SEMICARBAZIDE HCL - 99% MIN	2.422 kg
		2	2-Chloro Pyridine	1.14 kg
		3	Mono Ethylene Glycol	1.20 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:114/20/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
26	HQ File :01/82/050/01697/AM16/	RLA File :34/24/040/00263/AM16/	Lic.No/Date:3410041814 19.01.2016	Defer
	Decision : Deferred for comments of TE			

	Case No.:72/7/82-ALC4/2016	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00246/AM17/	RLA File :09/24/040/00620/AM16/	Lic.No/Date:0910063151 22.01.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in Kg
2-Ethyl-3,4-Ethylenedioxy thiophene (Ethyl EDOT)	1 kg	1	Diethyl Thioglycolate	2.50
		2	1,2 - Butanediol	2.50
		3	Diethyl Oxalate	2.00
		4	Dimethyl formamide	1.00
		5	Ethylene dichloride	2.50
		6	Methanol	2.00
		7	Sodium methoxide solution	4.46

RA concerned may take further necessary action as per above decision of NC

	Case No.:24/21/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
28	HQ File :01/82/050/01729/AM16/	RLA File :34/24/040/00267/AM16/	Lic.No/Date:3410041832 28.01.2016	Defer
	Decision : Deferred for comments of TE			

29	**Case No.:40/1/82-ALC1/2016**	Party Name:MAGNOLIA LIMITED.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01814/AM16/	RLA File :03/95/040/01074/AM15/	Lic.No/Date:0310802175 02.02.2016	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied subject to DML for product under export. RA shall verify at the time of EODC. RA concerned may take further necessary action as per above decision of NC			

30	**Case No.:37/1/82-ALC1/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01811/AM16/	RLA File :03/95/040/00639/AM16/	Lic.No/Date:0310802231 04.02.2016	Defer
	Decision : Deferred for comments of TE			

31	**Case No.:14/21/82-ALC4/2015**	Party Name:DHAMPUR SUGAR MILLS LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01719/AM16/	RLA File :05/23/040/00456/AM16/	Lic.No/Date:0510397521 08.02.2016	Defer
	Decision :Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain their case.			

32	**Case No.:5/19/82-ALC4/2015**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: approved**
	HQ File :01/82/050/01485/AM16/	RLA File :08/24/040/00291/AM16/	Lic.No/Date:0810137155 08.02.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Items (in Kgs)	Qty. Allowed
2-(2Amino-Ethylamino)-5-Nitro-Benzenesulfonic Acid (Blue HEGN Base Stage – 1)	1 kg	1	Ethyline Di Amine (EDA)	2.07 kg
		2	PARA NITROCHLOROBENZENE :P-NITROCHLORO BENZENE 95 %(PNCB)	1.109 kg
		3	SODA ASH	2.00 kg

RA concerned may take further necessary action as per above decision of NC

33	**Case No.:8/2/82-ALC4/2016**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00008/AM17/	RLA File :34/24/040/00284/AM16/	Lic.No/Date:3410041870 10.02.2016	Defer

	Decision : Deferred for comments of TE

34	**Case No.:41/1/82-ALC1/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01815/AM16/	RLA File :03/95/040/00826/AM16/	Lic.No/Date:0310802395 10.02.2016	Defer
	Decision : Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain their case			

35	**Case No.:78/1/82-ALC1/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01852/AM16/	RLA File :03/95/040/00752/AM16/	Lic.No/Date:0310802451 10.02.2016	Defer
	Decision : Committee considered the case as per agenda and it was decided to call the firm for personal hearing to explain their case			

36	**Case No.:81/4/82-ALC4/2016**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00144/AM17/	RLA File :03/95/040/00984/AM16/	Lic.No/Date:0310803500 22.03.2016	Defer
	Decision : Deferred for comments of TE			

37	**Case No.:92/4/82-ALC4/2016**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00155/AM17/	RLA File :29/24/040/00010/AM16/	Lic.No/Date:2910025244 06.04.2016	Defer
	Decision : Deferred for comments of TE			

38	**Case No.:86/4/82-ALC4/2016**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00149/AM17/	RLA File :52/24/040/00001/AM17/	Lic.No/Date:5210041862 19.04.2016	Defer
	Decision : Deferred for comments of TE			

39	**Case No.:15/7/82-ALC4/2016**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00189/AM17/	RLA File :52/24/040/00006/AM17/	Lic.No/Date:5210041869 25.04.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-AMINO PHENOL 4	1 kg	1	ORTHO AMINO	0.66 kg

SULFONIC ACID / OAPSA / ORTHO AMINO PHENOL PARA SULFONIC / OA ACID			PHENOL	

RA concerned may take further necessary action as per above decision of NC

	Case No.:148/7/82-ALC4/2016	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00322/AM17/	RLA File :03/94/040/00055/AM17/	Lic.No/Date:0310804211 26.04.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

40

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-CHLORO-1, 4-DIMETHOXY BENZENE	1 kg	1	PARADIMETHOXYBENZENE (PDMB) / HYDROQUINONE DIMETHYL ETHER (HQDME)	0.80 kg
		2	SULPHURYL CHLORIDE RAW MATERIALS	0.68 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:175/10/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00521/AM17/	RLA File :05/23/040/00032/AM17/	Lic.No/Date:0510398379 04.05.2016	

Decision : Committee considered case as per agenda and in the light of earlier decision taken by NC in its 6/82 meeting dated 29.08.2014 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

41

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
KANATOL - 1001	1 kg	1	PHTHALIC ANHYDRIDE	0.349 kg
		2	2-PROPYL HEPTANOL	0.590 kg
		3	ISO DECANOL	0.197 kg
		4	METHYL TIN STABILIZER	As per packing policy

RA concerned may take further necessary action as per above decision of NC

	Case No.:146/10/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
42	HQ File :01/82/050/00492/AM17/	RLA File :09/24/040/00044/AM17/	Lic.No/Date:0910063608 09.05.2016	Defer

Decision : Deferred for comments of TE

	Case No.:137/7/82-ALC4/2016	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
43	HQ File :01/82/050/00311/AM17/	RLA File :03/95/040/00763/AM16/	Lic.No/Date:0310804513 10.05.2016	Defer
	Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.			

	Case No.:73/10/82-ALC4/2016	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
44	HQ File :01/82/050/00419/AM17/	RLA File :05/24/040/00067/AM17/	Lic.No/Date:0510398560 19.05.2016	Defer
	Decision : Deferred for comments of TE			

	Case No.:139/7/82-ALC4/2016	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00313/AM17/	RLA File :03/94/040/00149/AM17/	Lic.No/Date:0310804914 23.05.2016	

45

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Hyetcrude (Acesulfame K)	1 kg	1	6-Methyl-1,2,3-oxathiazin-4(3H)-one-2,2,-dioxide potassium - tech	1.01 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:140/7/82-ALC4/2016	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00314/AM17/	RLA File :03/94/040/00148/AM17/	Lic.No/Date:0310804913 23.05.2016	

46

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Hyetcrude (Acesulfame K)	1 kg	1	6-Methyl-1,2,3-oxathiazin-4(3H)-one-2,2,-dioxide potassium - tech	1.01 kg

RA concerned may take further necessary action as per above decision of NC

47	**Case No.:65/10/82-ALC4/2016**	Party Name:KORES (INDIA) LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00411/AM17/	RLA File :31/83/040/00014/AM17/	Lic.No/Date:3110066163 26.05.2016	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis no repeat licence is allowed. RA concerned may take further necessary action as per above decision of NC			

48	**Case No.:35/10/82-ALC4/2016**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00381/AM17/	RLA File :03/94/040/00030/AM17/	Lic.No/Date:0310805009 30.05.2016	Defer

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 18/AM14 dated 19.12.2013 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
1,3 DIOXOLANE	1 kg	1	Monoethylene Glycol	0.882Kg
		2	Para formaldehyde	0.427 Kg

RA concerned may take further necessary action as per above decision of NC

49	**Case No.:123/10/82-ALC4/2016**	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00469/AM17/	RLA File :09/24/040/00102/AM17/	Lic.No/Date:0910063716 30.05.2016	Defer
	Decision : Deferred for comments of TE			

50	**Case No.:43/10/82-ALC4/2016**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00389/AM17/	RLA File :03/95/040/00169/AM17/	Lic.No/Date:0310805124 01.06.2016	Defer
	Decision : Deferred for comments of TE			

51	**Case No.:2/11/82-ALC4/2016**	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00536/AM17/	RLA File :04/24/040/00270/AM16/	Lic.No/Date:0410162005 02.06.2016	Defer
	Decision : Deferred for comments of TE			

52	**Case No.:62/11/82-ALC4/2016**	Party Name:SALICYLATES & CHEMICALS PRIVATE	Meet No/Date:5/82-ALC4/2018	**Status: Approved**

	LIMITED	25.07.2018	
HQ File :01/82/050/00596/AM17/	RLA File :09/24/040/00077/AM17/	Lic.No/Date:0910063788 10.06.2016	

Decision : In the light of earlier decision taken by NC in its 9/82 meeting dated 20.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
PROPYL HYDROXY BENZOATE BP / PROPYL PARABEN	1 kg	1	PARA HYDROXY BENZOIC ACID	0.835 kg
		2	PROPANOL	0.472 kg

RA may take appropriate action as per the decision of Norms Committee.

53	**Case No.:64/11/82-ALC4/2016**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00598/AM17/	RLA File :09/24/040/00076/AM17/	Lic.No/Date:0910063789 10.06.2016	

Decision : In the light of earlier decision taken by NC in its 9/82 meeting dated 20.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
METHYL HYDROXY BENZOATE BP / METHYL PARABEN	1 kg	1	PARA HYDROXYL BENZOIC ACID	0.989 kg
		2	METHANOL	0.500 kg

RA may take appropriate action as per the decision of Norms Committee.

54	**Case No.:47/10/82-ALC4/2016**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00393/AM17/	RLA File :03/95/040/00196/AM17/	Lic.No/Date:0310805364 10.06.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
SUN DND (NONYLATED DI PHENYLAMINE)	1 kg	1	DI PHENYLAMINE	0.440 kg
		2	NONENE	0.620 kg

RA may take appropriate action as per the decision of Norms Committee

55	**Case No.:62/10/82-ALC4/2016**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:5/82-ALC4/2018	**Status:Deffered and Re-indexed**

		25.07.2018	
HQ File :01/82/050/00408/AM17/	RLA File :52/24/040/00019/AM17/	Lic.No/Date:5210041935 17.06.2016	Defer
Decision : Deferred for comments of TE			

	Case No.:58/10/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00404/AM17/	RLA File :52/24/040/00018/AM17/	Lic.No/Date:5210041937 20.06.2016	

56 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
1,2,4 - TRIAZOLO (4,3-a) PYRIDIN -3 (2H) - ONE - 98% MIN	1 kg	1	SEMICARBAZIDE HCL - 99% MIN	2.422 kg
		2	2-Chloro Pyridine	1.14 kg
		3	Mono Ethylene Glycol	1.20 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:56/16/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00873/AM17/	RLA File :09/24/040/00150/AM17/	Lic.No/Date:0910063877 30.06.2016	

Decision : In the light of earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

57

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PTHALIC ANHYDRIDE	0.927
		2	PHENOL	1.145
		3	ZINC CHLORIDE	0.104
		4	ANILINE	0.596
		5	METHANOL	0.715
		6	ACTIVATED CARBON	0.200
		7	CAUSTIC SODA LYE	2.31

RA may take appropriate action as per the decision of Norms Committee

	Case No.:14/11/82-ALC4/2016	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00548/AM17/	RLA File :03/95/040/00277/AM17/	Lic.No/Date:0310805923 04.07.2016	

58 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP .

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA may take appropriate action as per the decision of Norms Committee

59	**Case No.:89/11/82-ALC4/2016**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00623/AM17/	RLA File :56/24/040/00015/AM17/	Lic.No/Date:5610004949 12.07.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
BIS(4-FLUROPHENYL) KETONE OR 4,4 DIFLUOROBENZOPHENONE	1 kg	1	FLUOROBENZOYL (4-) CHLORIDE	0.80 kg
		2	FLUOROBENZENE	0.80 kg
		3	METHYLE ALCOHOL	0.60 kg

RA may take appropriate action as per the decision of Norms Committee

60	**Case No.:82/10/82-ALC4/2016**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00428/AM17/	RLA File :31/83/040/00041/AM17/	Lic.No/Date:3110066246 14.07.2016	Defer
	Decision : Deferred for comments of TE			

61	**Case No.:74/11/82-ALC4/2016**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00608/AM17/	RLA File :05/23/040/00195/AM17/	Lic.No/Date:0510399160 20.07.2016	Defer
	Decision : Deferred for comments of TE			

62	**Case No.:26/11/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00560/AM17/	RLA File :03/95/040/00116/AM17/	Lic.No/Date:0310806480 21.07.2016	Defer
	Decision :Deferred for comments of TE			

63	**Case No.:31/11/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00565/AM17/	RLA File :03/95/040/00168/AM17/	Lic.No/Date:0310806532 22.07.2016	Defer
	Decision : Deferred for comments of TE			

64	**Case No.:70/11/82-ALC4/2016**	Party Name:ARCHI EXIM PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**

HQ File :01/82/050/00604/AM17/	RLA File :08/24/040/00150/AM17/	Lic.No/Date:0810138353 25.07.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Ethylene Diamine Tetra Acetic Acid 2 NA (Di Sodium EDTA)	25000.000 kg	1	Ethylene Diamine Tetra Acetic Acid	20000.000 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:71/11/82-ALC4/2016	Party Name:ARCHI EXIM PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00605/AM17/	RLA File :08/24/040/00151/AM17/	Lic.No/Date:0810138354 25.07.2016	

65 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Ethylene Diamine Tetra Acetic Acid 4 NA (Tetra Sodium EDTA)	50000.000 kg	1	Ethylene Diamine Tetra Acetic Acid	36000.000 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:32/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
66	HQ File :01/82/050/00566/AM17/	RLA File :03/95/040/00290/AM17/	Lic.No/Date:0310806544 25.07.2016	Defer

Decision : Deferred for comments of TE

	Case No.:137/13/82-ALC4/2016	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00765/AM17/	RLA File :03/95/040/00437/AM17/	Lic.No/Date:0310807709 08.09.2016	

67 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
HFO 1234yf (2,3,3,3 Tetra Fluoro Prop-l-ene)	1 kg	1	Hexa Fluoro Propylene	1.40 kg

RA concerned may take further necessary action as per above decision of NC

68	**Case No.:186/17/82-ALC4/2016**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01147/AM17/	RLA File :09/24/040/00231/AM17/	Lic.No/Date:0910064100 08.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Saliguard EHG (Ethylhexylglycerine)	1 kg	1	2-ETHYLHEXYL GLYCIDYL ETHER	1.00 kg

RA concerned may take further necessary action as per above decision of NC

69	**Case No.:46/13/82-ALC4/2016**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00674/AM17/	RLA File :08/24/040/00215/AM17/	Lic.No/Date:0810138683 16.09.2016	Defer

Decision : Deferred for comments of TE

70	**Case No.:99/16/82-ALC4/2016**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00916/AM17/	RLA File :05/23/040/00280/AM17/	Lic.No/Date:0510399773 20.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

71	**Case No.:76/16/82-ALC4/2016**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00893/AM17/	RLA File :05/23/040/00162/AM17/	Lic.No/Date:0510399799 21.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

72	**Case No.:100/13/82-ALC4/2016**	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310807975	Defer

:01/82/050/00728/AM17/	:03/94/040/00525/AM17/	22.09.2016	
Decision : Deferred for comments of TE			

73	**Case No.:192/17/82-ALC4/2016**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01153/AM17/	RLA File :09/24/040/00332/AM17/	Lic.No/Date:0910064172 22.09.2016	Defer
	Decision : Deferred for comments of TE			

74	**Case No.:6/14/82-ALC4/2016**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00804/AM17/	RLA File :29/24/040/00002/AM17/	Lic.No/Date:2910025262 23.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
TERPINEOL	1 kg	1	GUM TURPENTINE OIL	1.352 kg

RA concerned may take further necessary action as per above decision of NC

75	**Case No.:54/17/82-ALC4/2016**	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01015/AM17/	RLA File :03/94/040/00524/AM17/	Lic.No/Date:0310808098 27.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

76	**Case No.:139/13/82-ALC4/2016**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00767/AM17/	RLA File :03/95/040/00302/AM17/	Lic.No/Date:0310808110 27.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

77	**Case No.:78/16/82-**	Party Name:KLJ	Meet No/Date:5/82-	**Status:**

	ALC4/2016	PLASTICIZERS LIMITED	ALC4/2018 25.07.2018	**Approved**
	HQ File :01/82/050/00895/AM17/	RLA File :05/23/040/00304/AM17/	Lic.No/Date:0510399927 28.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
KANATOL - 1010 (DI-PROPYL HEPTYL PHTHALATE)	1 kg	1	PROPYL HEPTANOL	0.746
		2	PHTHALIC ANHYDRIDE	0.35
		3	HDPE GRANULES (TOTAL WEIGHT = 27,774.600 KGS.)	As per packing policy

RA concerned may take further necessary action as per above decision of NC

78	**Case No.:12/17/82-ALC4/2016**	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00973/AM17/	RLA File :03/94/040/00557/AM17/	Lic.No/Date:0310808216 30.09.2016	Defer

Decision : Deferred for comments of TE

	Case No.:126/13/82-ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00754/AM17/	RLA File :03/95/040/00410/AM17/	Lic.No/Date:0310808209 30.09.2016	

79 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
AMP (3-Amino-5-methylpyrazole)	1 kg	1	Hydrazine Hydrate NLT 99.0%	1.00 kg
		2	Dichloromethane	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:164/20/82-ALC4/2016	Party Name:TIDE INDUSTRIES	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
80	HQ File :01/82/050/01341/AM17/	RLA File :34/24/040/00179/AM17/	Lic.No/Date:3410042576 04.10.2016	Defer

Decision : Deferred for comments of Comments of TE

81	**Case No.:204/17/82-ALC4/2016**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**

HQ File :01/82/050/01165/AM17/	RLA File :09/24/040/00313/AM17/	Lic.No/Date:0910064232 05.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
DIACETONE ACRYLAMIDE (DAAM) SOLID	1 kg	1	DIACETONE ALCOHOL LIQUID	1.373 kg
		2	ACRYLONITRILE LIQUID	0.753 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:29/17/82-ALC4/2016	Party Name:PALADIN PAINTS AND CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00990/AM17/	RLA File :03/95/040/00514/AM17/	Lic.No/Date:0310808276 05.10.2016	

82 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

	Case No.:33/17/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00994/AM17/	RLA File :03/95/040/00546/AM17/	Lic.No/Date:0310808376 13.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

83

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
ASCORBYL PALMITATE	1 kg	1	PALMITIC ACID	0.727
		2	ASCORBIC ACID	0.500
		3	N,N DIMETHYL ACETAMIDE	0.266
		4	N-BUTYL ACETATE	0.185
		5	THIONYL CHLORIDE	0.513

RA concerned may take further necessary action as per above decision of NC

	Case No.:214/17/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
84	HQ File :01/82/050/01175/AM17/	RLA File :31/83/040/00071/AM17/	Lic.No/Date:3110066376 20.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per

details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DNOVO BP818	1 kg	1	2,6 xylenol	1.06 kg
		2	Methanol	0.103 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:113/16/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00930/AM17/	RLA File :05/23/040/00346/AM17/	Lic.No/Date:0510400173 20.10.2016	

85 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

Case No.:87/16/82-ALC4/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00904/AM17/	RLA File :05/23/040/00287/AM17/	Lic.No/Date:0510400238 24.10.2016	

86 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Tris(3,5-Di-tert-butyl-4-Hydroxy benzyl) Isocyanurate (Kinox-34)	1 kg	1	2,6-Di tert butyl phenol	0.962
		2	Paraformaldehyde (PF) 96%	0.140
		3	Isocyanuric Acid	0.201
		4	Acetonitrile	0.300

RA concerned may take further necessary action as per above decision of NC

Case No.:76/17/82-ALC4/2016	Party Name:GOLD STAR INTERNATIONAL	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/01037/AM17/	RLA File :52/24/040/00046/AM17/	Lic.No/Date:5210042057 25.10.2016	

87 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ASCORBIC ACID COATED B.P. COATED	475000.000 kg	1	ASCORBIC ACID	475000.000 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:67/16/82-ALC4/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00884/AM17/	RLA File :05/24/040/00355/AM17/	Lic.No/Date:0510400261 25.10.2016	

88 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasitcizer (PVC) (DINP)	1 kg	1	Pehthalic Anhydride	0.372 kg
		2	Iso - Nonanol	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:115/16/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00932/AM17/	RLA File :05/23/040/00329/AM17/	Lic.No/Date:0510400281 26.10.2016	

89 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

	Case No.:26/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00987/AM17/	RLA File :03/95/040/00348/AM17/	Lic.No/Date:0310809069 09.11.2016	

90 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed.

RA concerned may take further necessary action as per above decision of NC

	Case No.:37/17/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
91	HQ File :01/82/050/00998/AM17/	RLA File :03/95/040/00344/AM17/	Lic.No/Date:0310809065 09.11.2016	Defer
	Decision :Deferred for comments of TE			

92	**Case No.:2/15/82-**	Party Name:STERLING	Meet No/Date:5/82-	**Status:Deffered**

	ALC4/2016	AUXILIARIES PVT LTD	ALC4/2018 25.07.2018	**and Re-indexed**
	HQ File :01/82/050/00816/AM17/	RLA File :03/95/040/00449/AM17/	Lic.No/Date:0310809088 10.11.2016	Defer
	Decision : Deferred for comments of TE			

93	**Case No.:19/17/82-ALC4/2016**	Party Name:HIKAL LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00980/AM17/	RLA File :03/94/040/00687/AM17/	Lic.No/Date:0310809149 11.11.2016	Defer
	Decision : Deferred for comments of TE			

94	**Case No.:118/1/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01472/AM17/	RLA File :03/95/040/00542/AM17/	Lic.No/Date:0310809220 22.11.2016	Defer
	Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.			

95

Case No.:124/17/82-ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/01085/AM17/	RLA File :03/95/040/00639/AM17/	Lic.No/Date:0310809216 22.11.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
1-Ethyl-3-(3-Dimethylaminopropyl) Carbodiimide Hydrochloride	1 kg	1	N,N-Dimethyl-1,3-propanediamine / 3-(DIMETHYLAMINO) PROPYLAMINE	1.06
		2	Dichloromethane / Methylene Di-Chloride (MDC)	1.00
		3	Potassium hydroxide flakes	1.00
		4	Potassium carbonate anhydrous	1.00
		5	Chloroform	1.20
		6	Acetonitrile	0.600

RA may take appropriate action as per the decision of Norms Committee

96	**Case No.:163/17/82-ALC4/2016**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01124/AM17/	RLA File :03/94/040/00734/AM17/	Lic.No/Date:0310809399 29.11.2016	Defer

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

	Case No.:164/17/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01125/AM17/	RLA File :03/94/040/00733/AM17/	Lic.No/Date:0310809398 29.11.2016	
97	**Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis. **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA concerned may take further necessary action as per above decision of NC			

	Case No.:165/17/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01126/AM17/	RLA File :03/94/040/00731/AM17/	Lic.No/Date:0310809396 29.11.2016	
98	**Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis. **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA concerned may take further necessary action as per above decision of NC			

	Case No.:118/17/82-ALC4/2016	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
99	HQ File :01/82/050/01079/AM17/	RLA File :52/24/040/00050/AM17/	Lic.No/Date:5210042073 29.11.2016	Defer
	Decision : Deferred for comments of TE			

	Case No.:106/20/82-ALC4/2016	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01283/AM17/	RLA File :05/24/040/00399/AM17/	Lic.No/Date:0510400599 02.12.2016	

100 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed

CARVACROL	1 kg	1	DIPENTENE	3.20 kg

RA concerned may take further necessary action as per above decision of NC

101	**Case No.:131/17/82-ALC4/2016**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01092/AM17/	RLA File :03/94/040/00794/AM17/	Lic.No/Date:0310809604 05.12.2016	Defer
	Decision : Deferred for comments of TE			

102	**Case No.:82/17/82-ALC4/2016**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01043/AM17/	RLA File :08/24/040/00318/AM17/	Lic.No/Date:0810139204 05.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
4 CAPS (4-CHLORO-2-AMINO PHENOL-6 SULPHONIC ACID)	1 kg	1	PHENOL	1.55 kg
		2	CAUSTIC SODA LYE (100% REAL BASIS)	2.00 kg
		3	ACETIC ACID	0.50 kg

RA may take appropriate action as per the decision of Norms Committee

103	**Case No.:135/17/82-ALC4/2016**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01096/AM17/	RLA File :03/95/040/00697/AM17/	Lic.No/Date:0310809629 06.12.2016	Defer
	Decision : Deferred for comments of TE			

104	**Case No.:29/1/82-ALC4/2017**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01383/AM17/	RLA File :34/24/040/00247/AM17/	Lic.No/Date:3410042741 09.12.2016	Defer
	Decision : Deferred for comments of TE			

105	**Case No.:148/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01109/AM17/	RLA File :03/95/040/00703/AM17/	Lic.No/Date:0310809708 09.12.2016	Defer
	Decision : Deferred for comments of TE			

106	**Case No.:158/17/82-**	Party Name:STERLING	Meet No/Date:5/82-	**Status:Deffered**

	ALC4/2016	AUXILIARIES PVT LTD	ALC4/2018 25.07.2018	**and Re-indexed**
	HQ File :01/82/050/01119/AM17/	RLA File :03/95/040/00690/AM17/	Lic.No/Date:0310809727 09.12.2016	Defer
	Decision : Deferred for comments of TE			

	Case No.:96/10/82-ALC4/2017	Party Name:AARTI DRUGS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00934/AM18/	RLA File :03/94/040/00810/AM17/	Lic.No/Date:0310809746 13.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
107	Ticlopidinesp Hydrochloride	1 kg	1	Thiophene-2-Ethanol	0.72
			2	Toluene	1.61
			3	Tri Ethyl Amine	0.25
			4	Benzene Sulphonyl Chloride	0.99
			5	Sodium Hydroxide Flakes	0.747
			6	Ortho Chloro Benzyl Amine	0.80
			7	Acetone	0.22
			8	Isopropyl Alcohol	0.85
			9	Methanol	0.90
			10	Paraformaldehyde	0.300

RA may take appropriate action as per the decision of Norms Committee

	Case No.:8/20/82-ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01185/AM17/	RLA File :08/24/040/00357/AM17/	Lic.No/Date:0810139268 13.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per
108 details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
3.5 DIAMINO BENZOIC ACID	1 kg	1	3.5 DI NITRO BENZOIC ACID	1.314 kg
		2	SODA ASH	0.25 kg

RA may take appropriate action as per the decision of Norms Committee

109	**Case No.:16/20/82-ALC4/2016**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**

HQ File :01/82/050/01193/AM17/	RLA File :08/24/040/00358/AM17/	Lic.No/Date:0810139269 13.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
3.5 DIAMINO BENZOIC ACID	1 kg	1	3.5 DI NITRO BENZOIC ACID	1.314 kg
		2	SODA ASH	0.25 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:153/17/82-ALC4/2016	Party Name:PALADIN PAINTS AND CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01114/AM17/	RLA File :03/95/040/00699/AM17/	Lic.No/Date:0310809824 14.12.2016	

110 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA may take appropriate action as per the decision of Norms Committee

	Case No.:147/17/82-ALC4/2016	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01108/AM17/	RLA File :03/95/040/00659/AM17/	Lic.No/Date:0310809834 14.12.2016	

111 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DIPHENYL ISODECYL PHOSPHITE (DPDP)	1 kg	1	PHENOL	0.558 kg
		2	ISODECYL ALCOHOL	0.419 kg
		3	YELLOW PHOSPHORUS	0.09 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:177/17/82-ALC4/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
112	HQ File : 01/82/050/01138/AM17/	RLA File :03/94/040/00845/AM17/	Lic.No/Date:0310809853 15.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di - N -Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

113	**Case No.:149/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01110/AM17/	RLA File :03/95/040/00721/AM17/	Lic.No/Date:0310809874 15.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms in respect of import item at Sl. No. 1 to 3 is as applied by the firm for one time basis and no repeat norms is allowed . However the import item at serial No. 4 Coconut oil (Industrial Grade) is not allowed to import under para 4.7 of HBP.

RA concerned may take further necessary action as per above decision of NC

114	**Case No.:150/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01111/AM17/	RLA File :03/95/040/00722/AM17/	Lic.No/Date:0310809877 15.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

115	**Case No.:152/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01113/AM17/	RLA File :03/95/040/00724/AM17/	Lic.No/Date:0310809913 15.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

116	**Case No.:34/20/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**

HQ File :01/82/050/01211/AM17/	RLA File :03/95/040/00702/AM17/	Lic.No/Date:0310809914 15.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

	Case No.:51/20/82-ALC4/2016	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01228/AM17/	RLA File :05/24/040/00462/AM17/	Lic.No/Date:0510400921 23.12.2016	

117 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
THYMOL 99%PURE&ABOVE	1 kg	1	META-CRESOL ABOVE 98.5%PURE	0.785 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:117/20/82-ALC4/2016	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01294/AM17/	RLA File :09/24/040/00511/AM17/	Lic.No/Date:0910064520 26.12.2016	

118 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DIPENTENE	1 kg	1	Gum Turpentine Oil	1.03 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:61/1/82-ALC4/2017	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01415/AM17/	RLA File :03/94/040/00680/AM17/	Lic.No/Date:0310810150 28.12.2016	

119 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Phosphate Plasticizer (Cresyl	100000.000	1	Meta Para Cresol	29000.000 kg

Diphenyl Phosphate)	kg	2	Phenol	71000.000 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:73/20/82-ALC4/2016	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01250/AM17/	RLA File :03/95/040/00714/AM17/	Lic.No/Date:0310810140 28.12.2016	

120 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
TRIS (TRIDECYL) PHOSPHITE	1 kg	1	PHENOL	0.05 kg
		2	TRIDECYL ALCOHOL (ISOTRIDECANOL)	0.975 kg
		3	PHOSPHORUS TRICHLORIDE	0.229 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:48/20/82-ALC4/2016	Party Name:BALAJI AMINES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01225/AM17/	RLA File :31/83/040/00089/AM17/	Lic.No/Date:3110066521 29.12.2016	

121 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-ETHYL-2-PYRROLIDONE	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg
		2	MONOETHYLAMINE 70%SOLUTION	0.533 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:72/20/82-ALC4/2016	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01249/AM17/	RLA File :03/95/040/00732/AM17/	Lic.No/Date:0310810201 29.12.2016	

122 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Deoiled Soya Lecithin	1 kg	1	SOYA LECITHIN POWDER	1.01 kg

RA may take appropriate action as per the decision of Norms Committee

123	**Case No.:70/20/82-ALC4/2016**	Party Name:VINDAS CHEMICAL INDUSTRIES PVT. LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01247/AM17/	RLA File :03/95/040/00738/AM17/	Lic.No/Date:0310810216 30.12.2016	Defer
	Decision : Deferred for comments of TE			

124	**Case No.:64/20/82-ALC4/2016**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01241/AM17/	RLA File :31/83/040/00084/AM17/	Lic.No/Date:3110066533 04.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.37 kg
		2	AMMONIA ANHYDROUS	0.160 kg
		3	GAMMA BUTYROLACTONE	0.90 kg

RA may take appropriate action as per the decision of Norms Committee

125	**Case No.:59/1/82-ALC4/2017**	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01413/AM17/	RLA File :03/94/040/00851/AM17/	Lic.No/Date:0310810295 04.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-CHLORO-1, 4-DIMETHOXY BENZENE FINISHED GOODS	1 kg	1	PARADIMETHOXYBENZENE (PDMB) / HYDROQUINONE DIMETHYL ETHER (HQDME) RAW MATERIALS	0.80 kg
		2	SULPHURYL CHLORIDE RAW MATERIALS	0.68 kg

RA concerned may take further necessary action as per above decision of NC.

126	**Case No.:82/20/82-ALC4/2016**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01259/AM17/	RLA File :31/83/040/00132/AM17/	Lic.No/Date:3110066551 13.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.37 kg
		2	AMMONIA ANHYDROUS	0.160 kg
		3	GAMMA BUTYROLACTONE	0.90 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:228/4/82-ALC4/2017	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00236/AM18/	RLA File :09/24/040/00526/AM17/	Lic.No/Date:0910064580 13.01.2017	

127 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Propyl Hydroxy Benzoate Bp / Propyl Paraben	1 kg	1	Para Hydroxy Benzoic Acid	0.835 kg
		2	Propanol	0.472 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:4/20/82-ALC4/2016	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01181/AM17/	RLA File :03/94/040/00929/AM17/	Lic.No/Date:0310810545 16.01.2017	

128 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
2ETHYLHEXYLAMINE	1 kg	1	2ETHYLHEXANOL	1.01 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:33/1/82-ALC4/2017	Party Name:SUPER INDUSTRIAL LINING PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
129	HQ File :01/82/050/01387/AM17/	RLA File :34/24/040/00288/AM17/	Lic.No/Date:3410042837 16.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per

details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed
PTFE RAM EXTRUDED LINER DN 3" LENGTH 6.4 MTR.	1 kg	POLYTETRAFLUROETHYLENE	1.05 kg/kg Content in export product
PTFE RAM EXTRUDED LINER DN 4" LENGTH 6.4 MTR.			
PTFE RAM EXTRUDED LINER DN 6" LENGTH 6.4 MTR.			

RA may take appropriate action as per the decision of Norms Committee

	Case No.:68/1/82-ALC4/2017	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01422/AM17/	RLA File :03/94/040/00966/AM17/	Lic.No/Date:0310810631 19.01.2017	

130

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Funbact A Cream 30gm * Net Content of import item used : * Clotrimazole BP - 2941.18 Kgs * Neomycin Sulphate USP - 1508.44 Kgs (960.79 BOU)	Number	1	Clotrimazole BP	0.306 gm /30 gm tube
		2	Neomycin Sulphate USP (1BOU = 1.57 Kgs)	0.153 gm /30 gm tube

RA may take appropriate action as per the decision of Norms Committee

	Case No.:99/20/82-ALC4/2016	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01276/AM17/	RLA File :03/95/040/00832/AM17/	Lic.No/Date:0310810745 24.01.2017	

131

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
2-ETHYLHEXYL DIPHENL PHOSPHITE	1 kg	1	PHENOL	0.604
		2	YELLOW PHOSPHORUS	0.0966
		3	2-ETHYLHEXANOL	0.386

RA may take appropriate action as per the decision of Norms Committee

132	**Case No.:61/4/82-ALC4/2017**	Party Name:CAMPHOR AND ALLIED	Meet No/Date:5/82-ALC4/2018	**Status: Approved**

		PRODUCTS LIMITED	25.07.2018	
	HQ File : 01/82/050/00069/AM18/	RLA File :03/94/040/00986/AM17/	Lic.No/Date:0310810776 25.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di - N -Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

133	**Case No.:65/1/82-ALC4/2017**	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01419/AM17/	RLA File :03/94/040/00976/AM17/	Lic.No/Date:0310810753 25.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
ISOJASMONE-T	1 kg	1	CYCLOPENTANONE	0.892 kg
		2	HEXANAL	0.858 kg

RA may take appropriate action as per the decision of Norms Committee

134	**Case No.:9/1/82-ALC4/2017**	Party Name:KLJ ORGANIC LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01363/AM17/	RLA File :05/23/040/00520/AM17/	Lic.No/Date:0510401500 03.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
BENZALDEHYDE	1 kg	1	TOLUENE	1.067 kg
		2	CHLORINE	1.673 kg

RA may take appropriate action as per the decision of Norms Committee

135	**Case No.:60/4/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Approved**
	HQ File :01/82/050/00068/AM18/	RLA File :03/94/040/00846/AM17/	Lic.No/Date:0310811016 08.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)-but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di - N -Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

136	**Case No.:69/4/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00077/AM18/	RLA File :03/94/040/00871/AM17/	Lic.No/Date:031081101 4 08.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di - N -Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

137	**Case No.:84/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00092/AM18/	RLA File :03/95/040/00884/AM17/	Lic.No/Date:0310811041 08.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BUTYLATED OCTYLATED DIPHENYLAMINE(YALUB BODPA)	1 kg	1	DIPHENYLAMINE	0.405
		2	DI-ISOBUTYLENE	0.62
		3	ACTIVATED CLAY	0.20

RA may take appropriate action as per the decision of Norms Committee

	Case No.:97/1/82-ALC4/2017	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01451/AM17/	RLA File :52/24/040/00076/AM17/	Lic.No/Date:5210042176 10.02.2017	

138 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
3,4 DI HYDROXY 5 NITRO BENZAL DEHYDE-99% min	1 kg	1	VANILLINE- 99.5 % min	1.58
		2	Methylene Chloride	1.00
		3	DI METHYL FORMAMIDE - 99.5%	1.00

RA may take appropriate action as per the decision of Norms Committee

	Case No.:48/4/82-ALC4/2017	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00056/AM18/	RLA File :03/95/040/00792/AM17/	Lic.No/Date:0310811198 14.02.2017	

139 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

	Case No.:120/1/82-ALC4/2017	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01474/AM17/	RLA File :31/83/040/00136/AM17/	Lic.No/Date:3110066589 15.02.2017	

140 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DNOVO BP818	1 kg	1	2,6 xylenol	1.06 kg
		2	Methanol	0.103 kg

RA may take appropriate action as per the decision of Norms Committee

141	**Case No.:180/4/82-ALC4/2017**	Party Name:KEKULE PHARMA LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Rejected**
	HQ File :01/82/050/00188/AM18/	RLA File :09/24/040/00540/AM17/	Lic.No/Date:0910064685 15.02.2017	

Decision : Committee considered case as per agenda and it has been observed that no technical details has been given by the firm it was decided to reject the case.

RA may take appropriate action as per the decision of Norms Committee

142	**Case No.:10/4/82-ALC4/2017**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00018/AM18/	RLA File :03/95/040/00916/AM17/	Lic.No/Date:0310811325 20.02.2017	Defer

Decision : Deferred for comments of TE

143	**Case No.:78/4/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00086/AM18/	RLA File :03/94/040/01035/AM17/	Lic.No/Date:0310811368 22.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DTPA PENTA POTASSIUM	40000.000 kg	1	DIETHYLENE TRIAMINE PENTA ACETIC ACID	11200.000 kg

RA may take appropriate action as per the decision of Norms Committee

144	**Case No.:103/1/82-ALC4/2017**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/01457/AM17/	RLA File :29/24/040/00009/AM17/	Lic.No/Date:2910025281 23.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Dihydromyrcenol	1 kg	1	Alpha Pinene	1.50 kg

RA may take appropriate action as per the decision of Norms Committee

145	**Case No.:106/4/82-ALC4/2017**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0310811465	

:01/82/050/00114/AM18/	:03/95/040/00921/AM17/	27.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
1-Ethyl-3-(3-Dimethylaminopropyl) Carbodiimide Hydrochloride	1 kg	1	N,N-Dimethyl-1,3-propanediamine / 3-(DIMETHYLAMINO) PROPYLAMINE	1.06
		2	Dichloromethane / Methylene Di-Chloride (MDC)	1.00
		3	Potassium hydroxide flakes	1.00
		4	Potassium carbonate anhydrous	1.00
		5	Chloroform	1.20
		6	Acetonitrile	0.60

RA may take appropriate action as per the decision of Norms Committee

	Case No.:36/4/82-ALC4/2017	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00044/AM18/	RLA File :05/23/040/00552/AM17/	Lic.No/Date:0510401831 02.03.2017	

146 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
KANATOL - 9090	1 kg	1	TERE PHTHALIC ACID	0.40
		2	ISO NONANOL	0.70

RA may take appropriate action as per the decision of Norms Committee

	Case No.:79/4/82-ALC4/2017	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00087/AM18/	RLA File :03/94/040/00466/AM16/	Lic.No/Date:0310811611 03.03.2017	

147 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
2-Amino-3-Chloro-5-Trifluoromethyl Pyridine Minimum 98% [F1]	1 kg	1	2,3-Dichloro-5-trifluoromethyl Pyridine [DCTF]	1.08 kg

RA may take appropriate action as per the decision of Norms Committee

148	**Case No.:15/4/82-ALC4/2017**	Party Name:SHARP MINT LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00023/AM18/	RLA File :05/24/040/00613/AM17/	Lic.No/Date:0510401872 06.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
L-Menthol	1 kg	1	Meta Cresol	1.50
		2	Iso Propyl Alcohol	0.90
		3	Vinyl Acetate	0.50
		4	N-Heptane	0.25

RA may take appropriate action as per the decision of Norms Committee

149	**Case No.:91/4/82-ALC4/2017**	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00099/AM18/	RLA File :03/94/040/01099/AM17/	Lic.No/Date:0310811662 07.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
MTF Intermediate	1 kg	1	Ethyl Lactate	0.82
		2	Ethyl Acrylate	0.70
		3	Di Methyl Formamide	0.50
		4	n Butyl Acetate	0.15
		5	Sodium Methoxide	0.375

RA may take appropriate action as per the decision of Norms Committee

150	**Case No.:448/4/82-ALC4/2017**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00456/AM18/	RLA File :52/24/040/00084/AM17/	Lic.No/Date:5210042208 07.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
3,5 DIMETHYL PYRAZOLE / DIMPA / ORGANIC DYE INTERMEDIATE SR-122	1 kg	1	ACETYL ACETONE 99%	1.29 kg
		2	HYDRAZINE HYDRATE	0.87 kg

			80%	

RA may take appropriate action as per the decision of Norms Committee

	Case No.:90/4/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00098/AM18/	RLA File :03/94/040/01108/AM17/	Lic.No/Date:0310811713 08.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

151

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO(2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)-but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

152	**Case No.:41/4/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00049/AM18/	RLA File :05/23/040/00557/AM17/	Lic.No/Date:0510401910 09.03.2017	Defer

Decision : Deferred for comments of TE

	Case No.:249/4/82-ALC4/2017	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00257/AM18/	RLA File :03/94/040/01106/AM17/	Lic.No/Date:0310811799 14.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

153

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
N-(2-HYDROXYETHYL)-5-NITROISOPHTHALAMIC ACID	1 kg	1	ISOPHTHALIC ACID	1.08 kg
		2	METHANOL	1.20 kg
		3	2-AMINO ETHANOL	0.58 kg

RA may take appropriate action as per the decision of Norms Committee

154	**Case No.:43/4/82-ALC4/2017**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0810139903	Defer

:01/82/050/00051/AM18/	:08/24/040/00474/AM17/	15.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
ACETYL MPDSA	1 kg	1	META PHENYLENE DIAMINE (MPD)	0.59
		2	SODA ASH	1.50
		3	CAUSTIC SODA FLAKES / CAUSTIC SODA LYE (ON 100% REAL BASIS)	0.70

RA may take appropriate action as per the decision of Norms Committee

	Case No.:93/4/82-ALC4/2017	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00101/AM18/	RLA File :03/95/040/00875/AM17/	Lic.No/Date:0310811896 17.03.2017	

155 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
HFO 1234yf (2,3,3,3 Tetra Fluoro Prop-l-ene)	1 kg	1	Hexa Fluoro Propylene	1.60 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:243/4/82-ALC4/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00251/AM18/	RLA File :03/94/040/01133/AM17/	Lic.No/Date:0310811949 20.03.2017	

156 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
TETRA BUTYL UREA / IAL TBU / 1 1 3 3 TETRABUTYLUREA / N N N N TETRABUTYLUREA	1 kg	1	DI N BUTYLAMINE	1.00

RA may take appropriate action as per the decision of Norms Committee

157	**Case No.:358/4/82-ALC4/2017**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**

HQ File :01/82/050/00366/AM18/	RLA File :56/24/040/00045/AM17/	Lic.No/Date:5610005103 22.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
BIS(4-FLUROPHENYL) KETONE OR 4,4 DIFLUOROBENZOPHENONE	1 kg	1	FLUOROBENZOYL (4-) CHLORIDE	0.80 kg
		2	FLUOROBENZENE	0.80 kg
		3	METHYLE ALCOHOL	0.60 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:82/4/82-ALC4/2017	Party Name:UPL LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00090/AM18/	RLA File :03/95/040/00975/AM17/	Lic.No/Date:0310812036 23.03.2017	

158 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Phenyl Chloroformate	1 kg	1	Phenol	0.666 kg
		2	Ethylene Dichloride	0.292 kg
		3	Triphosgene	0.661 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:278/4/82-ALC4/2017	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00286/AM18/	RLA File :03/94/040/01151/AM17/	Lic.No/Date:0310812128 27.03.2017	

159 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
COUMARIN	1 kg	1	SALICYLALDEHYDE	0.92 kg
		2	ACETIC ANHYDRIDE	Not allowed
		3	METHANOL	Not allowed

RA may take appropriate action as per the decision of Norms Committee

160	**Case No.:400/4/82-ALC4/2017**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00408/AM18/	RLA File :09/24/040/00669/AM17/	Lic.No/Date:0910064844 28.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Levetiracetam in 0.82% Sodium Chloride Injection 500mg/100ml (5mg/ml) USP	1 kg	1	Levetiracetam USP	1.05 kg/kg content in export product
Levetiracetam in 0.75% Sodium Chloride Injection 1000mg/100ml (10 mg/ml) USP		2	Flexible Infusion Bags Plastic	Relevant as per packing polilcy
		3	Twist off Port Stoppers Plastic	
Levetiracetam in 0.54% Sodium Chloride Injection 1500mg/100ml (15 mg/ml) USP		4	Tubing Plastic	Not allowed RA will verify actual content as per DML
		5	Filters Plastic	

RA may take appropriate action as per the decision of Norms Committee

Case No.:189/4/82-ALC4/2017	Party Name:MAITHRI DRUGS PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00197/AM18/	RLA File :09/24/040/00656/AM17/	Lic.No/Date:0910064843 28.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

161

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
GEMIFLOXACIN MESYLATE	1 kg	1	Glycine ethylester HCL	0.967
		2	DiBOC (Di tert-butyl Dicarbonate)	2.408
		3	Methoxyl amine HCL	0.404
		4	7-Chloro-1-cyclopropyl-6-fluoro-4-oxo-1,4-dihydro-1,8-naphthyridine-3-carboxylic acid	0.776

RA may take appropriate action as per the decision of Norms Committee

Case No.:276/4/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00284/AM18/	RLA File :03/94/040/01177/AM17/	Lic.No/Date:0310812315 31.03.2017	

162 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg

SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)-but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47	
		2	N-Butyraldehyde	0.777	
		3	Sec Butanol	0.40	
		4	Aluminum Tri-sec-Butoxide	0.072	
		5	Di N Butylamine	0.077	

RA may take appropriate action as per the decision of Norms Committee

	Case No.:288/4/82-ALC4/2017	Party Name:AARTI DRUGS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00296/AM18/	RLA File :03/94/040/00979/AM17/	Lic.No/Date:0310812327 03.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

163

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Levofloxacin Hemihydrate USP	1 kg	1	2,3,4,5 Tetrafluorobenzoyl Chloride	1.20
		2	N, Methyl Piperazine	0.432
		3	Ethyl 3 n n Dimethylamine Acrylate	0.641
		4	L-Alaninol	0.350

RA may take appropriate action as per the decision of Norms Committee

	Case No.:103/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
164	HQ File :01/82/050/00111/AM18/	RLA File :03/95/040/01013/AM17/	Lic.No/Date:0310812389 10.04.2017	Defer

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

	Case No.:104/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
165	HQ File :01/82/050/00112/AM18/	RLA File :03/95/040/00947/AM17/	Lic.No/Date:0310812391 10.04.2017	Defer

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

	Case No.:105/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
166	HQ File :01/82/050/00113/AM18/	RLA File :03/95/040/01012/AM17/	Lic.No/Date:0310812393 10.04.2017	Defer

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

167	**Case No.:122/4/82-ALC4/2017**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00130/AM18/	RLA File :34/24/040/00007/AM18/	Lic.No/Date:3410043113 12.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM STERILE (8:1) FOR INJECTION	1 kg	1	PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM (8:1)(STERILE POWDER) PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM (8:1)(STERILE POWDER)	0.891 kg
		2	GLASS BOTTLES) ANTIBIOTIC 30 ML CLEAR GLASS TYPE 1	Relevant as per packing policy
		3	20MM BROMOBUTYL SERUM STOPPERS V9025 FM257 2 ISAF1 RFS AS PER GENERAL NOTES	

RA concerned may take further necessary action as per above decision of NC

168	**Case No.:69/6/82-ALC4/2017**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00639/AM18/	RLA File :03/95/040/00005/AM18/	Lic.No/Date:0310812491 13.04.2017	Defer

Decision : Defer for comment of TE

169	**Case No.:254/4/82-ALC4/2017**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00262/AM18/	RLA File :03/95/040/00125/AM16/	Lic.No/Date:0310812476 13.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

170	**Case No.:306/4/82-ALC4/2017**	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0510402246	

:01/82/050/00314/AM18/	:05/24/040/00008/AM18/	18.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
CARVACROL	1 kg	1	DIPENTENE	3.20 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:139/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
171	HQ File :01/82/050/00147/AM18/	RLA File :03/95/040/01048/AM17/	Lic.No/Date:0310812568 19.04.2017	Defer

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

	Case No.:140/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
172	HQ File :01/82/050/00148/AM18/	RLA File :03/95/040/01047/AM17/	Lic.No/Date:0310812609 19.04.2017	Defer

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

	Case No.:392/4/82-ALC4/2017	Party Name:HIKAL LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
173	HQ File :01/82/050/00400/AM18/	RLA File :03/94/040/00034/AM18/	Lic.No/Date:0310812669 21.04.2017	Defer

Decision : Deferred for comments of TE

	Case No.:217/4/82-ALC4/2017	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00225/AM18/	RLA File :05/24/040/00026/AM18/	Lic.No/Date:0510402310 21.04.2017	

174 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
THYMOL 99%PURE&ABOVE	1 kg	1	META-CRESOL ABOVE 98.5%PURE	0.785 kg

RA may take appropriate action as per the decision of Norms Committee

175	**Case No.:381/4/82-ALC4/2017**	Party Name:KRISHNA	Meet No/Date:5/82-	**Status:**

	ANTIOXIDANTS PVT. LTD.	ALC4/2018 25.07.2018	**Approved**
HQ File :01/82/050/00389/AM18/	RLA File :03/94/040/00033/AM18/	Lic.No/Date:0310812680 24.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
TRI ISODECYL PHOSPHITE (PHENOL FREE)	1 kg	1	TRI METHYL PHOSPHITE	0.257 kg
		2	ISO DECYL ALCOHOL	0.973 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:352/4/82-ALC4/2017	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00360/AM18/	RLA File :56/24/040/00004/AM18/	Lic.No/Date:5610005123 24.04.2017	

176 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
BIS(4-FLUROPHENYL) KETONE OR 4,4 DIFLUOROBENZOPHENONE	1 kg	1	FLUOROBENZOYL (4-) CHLORIDE	0.80 kg
		2	FLUOROBENZENE	0.80 kg
		3	METHYLE ALCOHOL	0.60 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:297/4/82-ALC4/2017	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00305/AM18/	RLA File :04/24/040/00187/AM17/	Lic.No/Date:0410163028 25.04.2017	

177 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
Propylene Glycol USP	1 kg	1	PROPYLENE OXIDE	0.87

RA concerned may take further necessary action as per above decision of NC

178	**Case No.:250/4/82-ALC4/2017**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00258/AM18/	RLA File :03/95/040/00034/AM18/	Lic.No/Date:0310812810 26.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
METHYL TRIFLUOROMETHANESULFONATE / METHYLTRIFLATE	1 kg	1	TRIFLUOROMETHANE SULFONIC ACID / TRIFLIC ACID	1.83 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:238/4/82-ALC4/2017	Party Name:SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00246/AM18/	RLA File :03/95/040/00032/AM18/	Lic.No/Date:0310812878 27.04.2017	

179 **Decision :** Committee considered case as per agenda and in the light of earlier decision taken by NC in its 6/82 meeting dated 29.08.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
3,3,5- TRIMETHYL CYCLOHEXANOL	1 kg	1	ACETONE	1.536 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:426/4/82-ALC4/2017	Party Name:UPL LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00434/AM18/	RLA File :03/95/040/00062/AM18/	Lic.No/Date:0310813238 12.05.2017	

180 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
Phenyl Chloroformate	1 kg	1	Phenol	0.628
		2	Ethylene Dichloride	0.051
		3	Triphosgene	0.661

RA concerned may take further necessary action as per above decision of NC

	Case No.:386/4/82-ALC4/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
181	HQ File :01/82/050/00394/AM18/	RLA File :03/94/040/00095/AM18/	Lic.No/Date:0310813306 16.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
IAL 2 PHENOL HP / 2 PHENOXY ETHANOL	100000.000 kg	1	PHENOL / MOLTEN PHENOL	85400.000 kg
		2	ETHYLENE OXIDE	40000.000 kg

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

182

Case No.:415/4/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00423/AM18/	RLA File :05/23/040/00613/AM17/	Lic.No/Date:0510402583 16.05.2017	Defer

Decision : Deferred for comments of TE

183

Case No.:431/4/82-ALC4/2017	Party Name:UNIVERSAL CHEMICALS AND INDUSTRIES PVT. LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00439/AM18/	RLA File :03/95/040/00135/AM18/	Lic.No/Date:0310813297 16.05.2017	Defer

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
4-Sulfamido Benzoic Acid	1 kg	1	P Toluene Sulfonamide (PTSA)	1.10 kg

RA concerned may take further necessary action as per above decision of NC

184

Case No.:309/4/82-ALC4/2017	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00317/AM18/	RLA File :31/83/040/00025/AM18/	Lic.No/Date:3110066749 17.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in MT
Mono Methyl Ether of Hydroquinone - MEHQ 99% PURITY	300.000 MT	1	Phenol PURITY 99% AND ABOVE	332.310
		2	Dimethyl Sulphate PURITY 99% AND ABOVE	254.100
		3	Caustic Soda Lye	160.380
		4	Hydrogen Peroxide (60%) PURITY 60%	240.000
		5	Acetone (Solvent) PURITY 99% AND ABOVE	42.000

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

	Case No.:393/4/82-ALC4/2017	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00401/AM18/	RLA File :31/83/040/00026/AM18/	Lic.No/Date:3110066750 17.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

185

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in MT
Guaiacol 99% PURITY	300.000 MT	1	Phenol PURITY 99% AND ABOVE	332.310
		2	Dimethyl Sulphate PURITY 99% AND ABOVE	254.100
		3	Caustic Soda Lye	160.380
		4	Hydrogen Peroxide (60%) PURITY 60%	240.000
		5	Acetone (Solvent) PURITY 99% AND ABOVE	42.000

RA concerned may take further necessary action as per above decision of NC

	Case No.:457/4/82-ALC4/2017	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00465/AM18/	RLA File :56/24/040/00007/AM18/	Lic.No/Date:5610005139 18.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

186

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
BIS(4-FLUROPHENYL) KETONE OR 4,4 DIFLUOROBENZOPHENONE	1 kg	1	FLUOROBENZOYL (4-) CHLORIDE	0.80 kg
		2	FLUOROBENZENE	0.80 kg
		3	METHYLE ALCOHOL	0.60 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:435/4/82-ALC4/2017	Party Name:VIVID GLOBAL INDUSTRIES LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
187	HQ File :01/82/050/00443/AM18/	RLA File :03/95/040/00070/AM18/	Lic.No/Date:0310813629 29.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per

details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
J.ACID	1 kg	1	BETA NAPHTHOL	1.25 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:475/4/82-ALC4/2017	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00483/AM18/	RLA File :07/24/040/00072/AM18/	Lic.No/Date:0710111685 30.05.2017	

188 ***

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Caffeine	10020.000 kg	1	Crude Caffeine (decaffeination from green coffee) Purity 52.83%	5600.000 kg
Coffee Extracts	6150.000 kg	2	Crude Caffeine (decaffeination from green coffee) Purity 52.83%	11874.000 kg

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

Case No.:438/4/82-ALC4/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Rejected**
HQ File :01/82/050/00446/AM18/	RLA File :03/95/040/00180/AM18/	Lic.No/Date:0310813691 31.05.2017	

189

Decision : Committee considered case as per agenda and it has been observed that the export is mentioned by brand name and no chemical name is given, hence it was decided to reject the case.

RA concerned may take further necessary action as per above decision of NC

Case No.:533/4/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00541/AM18/	RLA File :03/94/040/00002/AM18/	Lic.No/Date:0310813833 07.06.2017	

190

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-	1 kg	1	Alpha Pinene	1.47

yl)- but-2-en-1-ol)		2	N-Butyraldehyde	0.777	
		3	Sec Butanol	0.40	
		4	Aluminum Tri-sec-Butoxide	0.072	
		5	Di-N-Butylamine	0.077	

RA may take appropriate action as per the decision of Norms Committee

Case No.:461/4/82-ALC4/2017	Party Name:TIDE INDUSTRIES	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00469/AM18/	RLA File :34/24/040/00064/AM18/	Lic.No/Date:3410043273 07.06.2017	

191 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
Aldehyde C10 (Capric Aldehyde)	1 kg	1	Fatty Alcohol C10 - 98	1.40

RA concerned may take further necessary action as per above decision of NC

Case No.:2/6/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00572/AM18/	RLA File :03/94/040/00089/AM18/	Lic.No/Date:0310813983 14.06.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

192

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di- N- Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

Case No.:428/4/82-ALC4/2017	Party Name:OM INTERCONTINENTAL	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Rejected**
HQ File :01/82/050/00436/AM18/	RLA File :03/95/040/00149/AM18/	Lic.No/Date:0310813971 14.06.2017	

193 **Decision :** Committee considered case as per agenda and it has been observed that no technical details has been given by the firm, hence it was decided to reject the case.

RA concerned may take further necessary action as per above decision of NC

	Case No.:420/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
194	HQ File :01/82/050/00428/AM18/	RLA File :03/95/040/00106/AM18/	Lic.No/Date:0310813970 14.06.2017	Defer

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

	Case No.:524/4/82-ALC4/2017	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00532/AM18/	RLA File :03/94/040/00222/AM18/	Lic.No/Date:0310814086 19.06.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

195

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Isopropyl Myristate	1 kg	1	Isopropyl Alcohol	0.26 kg
		2	Myristyc Acid	0.889 kg
		3	PTSA (Para Toluene Sulfonic Acid)	0.0025 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:452/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
196	HQ File :01/82/050/00460/AM18/	RLA File :03/95/040/00215/AM18/	Lic.No/Date:0310814112 20.06.2017	Defer

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

	Case No.:453/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
197	HQ File :01/82/050/00461/AM18/	RLA File :03/95/040/00201/AM18/	Lic.No/Date:0310814111 20.06.2017	Defer

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

	Case No.:503/4/82-ALC4/2017	Party Name:TIDE INDUSTRIES	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
198	HQ File :01/82/050/00511/AM18/	RLA File :34/24/040/00075/AM18/	Lic.No/Date:3410043299 21.06.2017	Defer

Decision : Deferred for comments of TE

	Case No.:504/4/82-ALC4/2017	Party Name:TIDE INDUSTRIES	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00512/AM18/	RLA File :34/24/040/00076/AM18/	Lic.No/Date:3410043298 21.06.2017	

199 **Decision :** Committee considered case as per agenda and in the light of earlier decision taken by in its 1/82 meeting dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
Aldehyde C-12 Lauric	1 kg	1	C-12 Fatty Alcohol (Lauryl Alcohol)	1.725 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:547/4/82-ALC4/2017	Party Name:VITHAL CASTOR POLYOLS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00555/AM18/	RLA File :03/95/040/00170/AM18/	Lic.No/Date:0310814300 28.06.2017	

200 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
EST-2408 (Polyester Polyol)	1 kg	1	Phthalic Anhydride	0.4846
		2	Diethylene Glycol	0.6029

RA concerned may take further necessary action as per above decision of NC

	Case No.:499/4/82-ALC4/2017	Party Name:TIDE INDUSTRIES	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
201	HQ File :01/82/050/00507/AM18/	RLA File :34/24/040/00089/AM18/	Lic.No/Date:3410043330 05.07.2017	Defer

Decision : Deferred for comments of TE

	Case No.:50/6/82-ALC4/2017	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00620/AM18/	RLA File :03/94/040/00232/AM18/	Lic.No/Date:0310814551 11.07.2017	

202 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-CHLORO-1, 4-	1 kg	1	PARADIMETHOXYBENZENE	0.80 kg

DIMETHOXY BENZENE			(PDMB) / HYDROQUINONE DIMETHYL ETHER (HQDME)	
		2	SULPHURYL CHLORIDE RAW MATERIALS	0.68 kg

RA concerned may take further necessary action as per above decision of NC.

203	**Case No.:544/4/82-ALC4/2017**	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00552/AM18/	RLA File :03/95/040/00267/AM18/	Lic.No/Date:0310814547 11.07.2017	Defer
	Decision : Deferred for comments of TE			

204	**Case No.:541/4/82-ALC4/2017**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00549/AM18/	RLA File :03/95/040/00298/AM18/	Lic.No/Date:0310814546 11.07.2017	Defer
	Decision : Deferred for comments of TE			

205	**Case No.:515/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00523/AM18/	RLA File :03/95/040/00316/AM18/	Lic.No/Date:0310814578 12.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
ASCORBYL PALMITATE	1 kg	1	PALMITIC ACID	0.727
		2	ASCORBIC ACID	0.500
		3	N,N DIMETHYL ACETAMIDE	0.266
		4	N,BUTYL ACETATE	0.185
		5	THIONYL CHLORIDE	0.513

RA concerned may take further necessary action as per above decision of NC.

206	**Case No.:546/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00554/AM18/	RLA File :03/95/040/00315/AM18/	Lic.No/Date:0310814576 12.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl.	Import items	Qty. Allowed in kg

	Qty.	No.		
ASCORBYL PALMITATE	1 kg	1	PALMITIC ACID	0.727
		2	ASCORBIC ACID	0.500
		3	N,N DIMETHYL ACETAMIDE	0.266
		4	N, BUTYL ACETATE	0.185
		5	THIONYL CHLORIDE	0.513

RA concerned may take further necessary action as per above decision of NC

	Case No.:5/6/82-ALC4/2017	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00575/AM18/	RLA File :03/95/040/00313/AM18/	Lic.No/Date:0310814612 13.07.2017	
207	**Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
4-Methyl-4-Phenyl-2-Pentanone	1 kg	1	Mesityl Oxide	0.620 kg
		2	Aluminium Chloride	0.855 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:489/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
208	HQ File :01/82/050/00497/AM18/	RLA File :03/95/040/00049/AM18/	Lic.No/Date:0310814608 13.07.2017	Defer
	Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.			

	Case No.:490/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
209	HQ File :01/82/050/00498/AM18/	RLA File :03/95/040/00012/AM18/	Lic.No/Date:0310814610 13.07.2017	Defer
	Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.			

	Case No.:542/4/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
210	HQ File :01/82/050/00550/AM18/	RLA File :03/95/040/00021/AM18/	Lic.No/Date:0310814604 13.07.2017	Defer
	Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.			

211	**Case No.:543/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018	**Status: Approved**

		25.07.2018	
HQ File :01/82/050/00551/AM18/	RLA File :03/95/040/00320/AM18/	Lic.No/Date:0310814603 13.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
ASCORBYL PALMITATE	1 kg	1	PALMITIC ACID	0.727
		2	ASCORBIC ACID	0.500
		3	N,N DIMETHYL ACETAMIDE	0.266
		4	N, BUTYL ACETATE	0.185
		5	THIONYL CHLORIDE	0.513

RA concerned may take further necessary action as per above decision of NC

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Case No.:545/4/82-ALC4/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00553/AM18/	RLA File :03/95/040/00321/AM18/	Lic.No/Date:0310814602 13.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
ASCORBYL PALMITATE	1 kg	1	PALMITIC ACID	0.727
		2	ASCORBIC ACID	0.500
		3	N,N DIMETHYL ACETAMIDE	0.266
		4	N, BUTYL ACETATE	0.185
		5	THIONYL CHLORIDE	0.513

RA concerned may take further necessary action as per above decision of NC

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Case No.:47/6/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00617/AM18/	RLA File :03/94/040/00315/AM18/	Lic.No/Date:0310814632 14.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO(2-Ethyl-4-(2	1 kg	1	Alpha Pinene	1.47

2 3-Trimethylcyclopent-3-en-yl)-but-2-en-1-ol)				
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

214	**Case No.:33/6/82-ALC4/2017**	Party Name:GODAVARI DRUGS LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00603/AM18/	RLA File :09/24/040/00191/AM18/	Lic.No/Date:0910065287 19.07.2017	Defer

Decision : It was decided to call from the complete technical details as per appendix 4 E.

215	**Case No.:60/6/82-ALC4/2017**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00630/AM18/	RLA File :03/94/040/00318/AM18/	Lic.No/Date:0310814759 21.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
COUMARIN	1 kg	1	SALICYLALDEHYDE	0.92 kg
		2	ACETIC ANHYDRIDE	No details
		3	METHANOL	No details

RA concerned may take further necessary action as per above decision of NC.

216	**Case No.:63/6/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00633/AM18/	RLA File :03/94/040/00175/AM18/	Lic.No/Date:0310814798 24.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
COCO AMINE DISTILLED (Purity 99.50%)	1 kg	1	COCO AMINE DISTILLED (Purity 98%)	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

217	**Case No.:557/4/82-ALC4/2017**	Party Name:RHODIA SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**

HQ File :01/82/050/00565/AM18/	RLA File :03/95/040/00336/AM18/	Lic.No/Date:0310814790 24.07.2017	Defer

Decision : Deferred for comments of TE

Case No.:8/10/82-ALC4/2017	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00846/AM18/	RLA File :08/24/040/00100/AM18/	Lic.No/Date:0810140711 25.07.2017	

218 **Decision :** Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 4/82 dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl 5-Nitroisophthalate	1 kg	1.	Isophthalic Acid	0.857 kg
		2.	Methanol	0.89 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:518/4/82-ALC4/2017	Party Name:UPL LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00526/AM18/	RLA File :03/95/040/00291/AM18/	Lic.No/Date:0310814811 25.07.2017	

219 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
Phenyl Chloroformate	1 kg	1	Phenol	0.628
		2	Ethylene Dichloride	0.051
		3	Triphosgene	0.661

RA concerned may take further necessary action as per above decision of NC

Case No.:19/6/82-ALC4/2017	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00589/AM18/	RLA File :52/24/040/00019/AM18/	Lic.No/Date:5210042319 26.07.2017	

220 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
1,2,4 - TRIAZOLO (4,3-a) PYRIDIN -3 (2H) - ONE - 98% MIN	1 kg	1	SEMICARBAZIDE HCL - 99% MIN	2.422 kg
		2	2-Chloro Pyridine	1.14 kg
		3	Mono Ethylene Glycol	1.20 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:58/6/82-ALC4/2017	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
221	HQ File :01/82/050/00628/AM18/	RLA File :03/94/040/00324/AM18/	Lic.No/Date:0310814882 27.07.2017	Defer

Decision : Committee considered case as per agenda and it was decided to call from the firm complete technical details as per 4E along with Chemical reaction molecular weight and yield on molar basis .

	Case No.:492/4/82-ALC4/2017	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
222	HQ File :01/82/050/00500/AM18/	RLA File :05/23/040/00169/AM18/	Lic.No/Date:0510403520 27.07.2017	Defer

Decision : Deferred for comments of TE

	Case No.:39/6/82-ALC4/2017	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00609/AM18/	RLA File :03/94/040/00195/AM18/	Lic.No/Date:0310814899 28.07.2017	

223 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ACETONITRILE	1 kg	1	ACETIC ACID	1.46 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:519/4/82-ALC4/2017	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
224	HQ File :01/82/050/00527/AM18/	RLA File :03/95/040/00018/AM17/	Lic.No/Date:0310814939 31.07.2017	Defer

Decision : Deferred for comments of TE

	Case No.:550/4/82-ALC4/2017	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00558/AM18/	RLA File :03/95/040/00695/AM16/	Lic.No/Date:0310814937 31.07.2017	

225 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl.	Import items	Qty. allowed

	Qty.	No.		
LAKPOL EI 300 (SORBITAN MONO OLEATE)	1 kg	1	OLEIC ACID	0.658 kg
			SORBITOL-70%	0.425 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:21/6/82-ALC4/2017	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00591/AM18/	RLA File :05/23/040/00176/AM18/	Lic.No/Date:0510403572 02.08.2017	

226 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
KANATOL - 901	1 kg	1	PHTHALIC ANHYDRIDE	0.369 kg
		2	TRIMETHYL HEXANOL	0.704 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:130/6/82-ALC4/2017	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00700/AM18/	RLA File :03/95/040/00194/AM16/	Lic.No/Date:0310814982 02.08.2017	

227 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
LAKPOL EI 300 (SORBITAN MONO OLEATE)	1 kg	1	OLEIC ACID	0.658 kg
		2	SORBITOL-70%	0.425 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:133/6/82-ALC4/2017	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
228	HQ File :01/82/050/00703/AM18/	RLA File :03/95/040/00223/AM16/	Lic.No/Date:0310815017 04.08.2017	Defer

Decision : Deferred for comments of TE

	Case No.:41/6/82-ALC4/2017	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
229	HQ File :01/82/050/00611/AM18/	RLA File :03/94/040/00091/AM18/	Lic.No/Date:0310815096 09.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the

technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
AMOXICILLIN SODIUM STERILE	1 kg	1	AMOXICILLIN TRIHYDRATE IP AMOXICILLIN TRIHYDRATE IP	1.10 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:22/6/82-ALC4/2017	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00592/AM18/	RLA File :05/24/040/00196/AM18/	Lic.No/Date:0510403640 10.08.2017	

230 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in mg / 5 ml vial
Dorzolamide and Timolol Ophthalmic Solution, 2.0%w/v + 0.5%w/v, 5ml	Number	1	Dorzolamide Hydrochloride	116.80
		2	Timolol Maleate	35.88

RA concerned may take further necessary action as per above decision of NC

	Case No.:35/6/82-ALC4/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00605/AM18/	RLA File :03/94/040/00391/AM18/	Lic.No/Date:0310815132 11.08.2017	

231 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
INDO COAT CLY-12 OR DI ISOBUTYL CARBINOL	1 kg	1	DI-ISOBUTYL KETONE	1.048 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:57/6/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
232	HQ File :01/82/050/00627/AM18/	RLA File :03/94/040/00412/AM18/	Lic.No/Date:0310815209 17.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the

technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO(2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)-but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

233	**Case No.:24/6/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00594/AM18/	RLA File :05/23/040/00100/AM18/	Lic.No/Date:0510403698 17.08.2017	Defer
	Decision : Deferred for comments of TE			

234	**Case No.:104/6/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00674/AM18/	RLA File :05/23/040/00134/AM18/	Lic.No/Date:0510403700 17.08.2017	Defer
	Decision : Deferred for comments of TE			

235	**Case No.:56/6/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00626/AM18/	RLA File :03/94/040/00424/AM18/	Lic.No/Date:031081530 1 22.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

236	**Case No.:82/6/82-ALC4/2017**	Party Name:KLJ	Meet No/Date:5/82-	**Status:**

	PLASTICIZERS LIMITED	ALC4/2018 25.07.2018	**Approved**
HQ File :01/82/050/00652/AM18/	RLA File :05/23/040/00203/AM18/	Lic.No/Date:0510403796 24.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
DI-BUTYL SEBACATE (DBS)	1 kg	1	SEBACIC ACID	0.656 kg
		2	NORMAL BUTANOL	0.481 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:80/6/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
237	HQ File :01/82/050/00650/AM18/	RLA File :05/23/040/00178/AM18/	Lic.No/Date:0510403838 29.08.2017	Defer

Decision : Deferred for comments of TE

	Case No.:12/6/82-ALC4/2017	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00582/AM18/	RLA File :05/24/040/00210/AM18/	Lic.No/Date:0510403828 29.08.2017	

238 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Plasticizer (Di- Iso Nonyl Phthalate (DINP)	1 kg	1	Phthalic Anhydride	0.355 kg
		2	Iso - Nonanal Alcohol	0.726 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:71/10/82-ALC4/2017	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00909/AM18/	RLA File :03/94/040/00428/AM18/	Lic.No/Date:0310815443 31.08.2017	

239 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg	1	{{(4R,6S)-6-{(1E)-2-[4-(4-FLUOROPHENYL)-6-ISOPROPYL-2-[METHYL-(METHYLSULFONYL)-	1.425 kg

			AMINO]-PYRIMIDIN-5-YL}-VINYL}-2,2-DIMETHYL-1,3-DIOXAN-4-YL)-ACETIC ACID TERT-BUTYL ESTER	

RA concerned may take further necessary action as per above decision of NC

240	**Case No.:72/10/82-ALC4/2017**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00910/AM18/	RLA File :03/94/040/00421/AM18/	Lic.No/Date:0310815444 31.08.2017	Defer
	Decision : Deferred for comments of TE			

241	**Case No.:28/6/82-ALC4/2017**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00598/AM18/	RLA File :31/83/040/00037/AM17/	Lic.No/Date:3110066857 31.08.2017	Defer
	Decision : Deferred for comments of TE			

242	**Case No.:68/10/82-ALC4/2017**	Party Name:HIKAL LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00906/AM18/	RLA File :03/94/040/00419/AM18/	Lic.No/Date:0310815476 01.09.2017	Defer
	Decision : Deferred for comments of TE			

243	**Case No.:145/6/82-ALC4/2017**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00715/AM18/	RLA File :34/24/040/00141/AM18/	Lic.No/Date:3410043436 01.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
CETYL CHLORIDE	1 kg	1	CETYL ALCOHOL	1.00 kg

RA concerned may take further necessary action as per above decision of NC

244	**Case No.:146/6/82-ALC4/2017**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Reject**
	HQ File :01/82/050/00716/AM18/	RLA File :34/24/040/00142/AM18/	Lic.No/Date:3410043435 01.09.2017	

Decision : Committee considered case as per agenda and it has been observed that the export product is not define clearly. It was decided to reject the case.

Case No.:29/6/82-ALC4/2017	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00599/AM18/	RLA File :31/83/040/00074/AM18/	Lic.No/Date:3110066858 02.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

245

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Acetyl Anisole	1 kg	1	Phenol	0.885 kg
		2	Dimethyl Sulphate	0.677 kg
		3	Caustic Lye PURITY 40% AND ABOVE (100% Basis)	0.427 kg
		4	Acetic Anhydride PURITY 99%	0.737 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:80/10/82-ALC4/2017	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00918/AM18/	RLA File :03/94/040/00463/AM18/	Lic.No/Date:0310815516 04.09.2017	

Decision : In the light of earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

246

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ORTHO TERTIARY BUTYL CYCLOHEXYL ACETATE AND OR ORTHO TERTIARY BUTYL CYCLOHEXYL ACETATE - SUPER	1 kg	1	PHENOL	0.800 kg
		2	ISOBUTYLENE	0.300 kg
		3	5% RUTHENIUM ON CARBON CATALYST	0.000015kg
		4	ACETIC ANHYDRIDE	0.123 kg
		5	METHANOL	0.330 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:26/10/82-ALC4/2017	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00864/AM18/	RLA File :03/94/040/00467/AM18/	Lic.No/Date:0310815663 11.09.2017	

Decision : In the light of earlier decision taken by NC in its 12/82 meeting dated 20.03.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

247

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg
EDTA DIAMMONIUM (POWDER)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.33 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:69/10/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00907/AM18/	RLA File :03/94/040/00491/AM18/	Lic.No/Date:0310815666 11.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

248

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

	Case No.:84/6/82-ALC4/2017	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
249	HQ File :01/82/050/00654/AM18/	RLA File :05/24/040/00256/AM18/	Lic.No/Date:0510403979 11.09.2017	Defer

Decision : Deferred for comments of TE

	Case No.:29/10/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00867/AM18/	RLA File :03/94/040/00494/AM18/	Lic.No/Date:0310815736 13.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

250

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

251	**Case No.:28/10/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:5/82-ALC4/2018	**Status: Approved**

		25.07.2018	
HQ File :01/82/050/00866/AM18/	RLA File :03/94/040/00478/AM18/	Lic.No/Date:0310815739 13.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
DI ISOBUTYL CARBINOL	1 kg	1	DI-ISOBUTYL KETONE	1.048 kg

RA concerned may take further necessary action as per above decision of NC

252	**Case No.:144/6/82-ALC4/2017**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00714/AM18/	RLA File :34/24/040/00137/AM18/	Lic.No/Date:3410043470 13.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
METHYL TRIBUTYL AMMONIUM CHLORIDE	1 kg	1	TRIBUTYL AMINE	0.619 kg
		2	ACETONITRILE	0.125 kg

RA concerned may take further necessary action as per above decision of NC

253	**Case No.:30/10/82-ALC4/2017**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00868/AM18/	RLA File :03/94/040/00499/AM18/	Lic.No/Date:0310815760 14.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ISOJASMONE (T/ IM)	1 kg	1	CYCLOPENTANONE	0.632 kg
		2	HEXANAL	0.686 kg

RA concerned may take further necessary action as per above decision of NC

254	**Case No.:11/6/82-ALC4/2017**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00581/AM18/	RLA File :52/24/040/00030/AM18/	Lic.No/Date:5210042380 22.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
1-Bromo-4-(Cyclohexyl amino)- Anthraquinone OR BCA BASE (SP-64)	1 kg	1	1-CHLORO ANTHRAQUINONE	1.08 kg
		2	CYCLOHEXYL AMINE	1.518 kg

RA concerned may take further necessary action as per above decision of NC

255	**Case No.:33/10/82-ALC4/2017**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00871/AM18/	RLA File :03/94/040/00484/AM18/	Lic.No/Date:0310816004 27.09.2017	Defer

Decision : Deferred for comments of TE

256	**Case No.:90/10/82-ALC4/2017**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00928/AM18/	RLA File :03/94/040/00510/AM18/	Lic.No/Date:0310815976 27.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
COUMARIN	1 kg	1	SALICYLALDEHYDE	0.92 kg
		2	ACETIC ANHYDRIDE	Not allowed
		3	METHANOL	Not allowed

RA may take appropriate action as per the decision of Norms Committee

257	**Case No.:32/10/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00870/AM18/	RLA File :03/94/040/00517/AM18/	Lic.No/Date:0310815999 27.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
N METHYL MORPHOLINE OXIDE 50% OR IAL NMMO 50%	1 kg	1	MORPHOLINE	0.460 kg

RA concerned may take further necessary action as per above decision of NC

258	**Case No.:91/10/82-**	Party Name:KAIRAV	Meet No/Date:5/82-	**Status:**

ALC4/2017	CHEMOFARBE INDUSTRIES LTD.	ALC4/2018 25.07.2018	**Approved**
HQ File :01/82/050/00929/AM18/	RLA File :03/94/040/00514/AM18/	Lic.No/Date:0310816040 29.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
DIBUTYL ETHER	1 kg	1	N-BUTANOL	1.264 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:21/10/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
259	HQ File :01/82/050/00859/AM18/	RLA File :08/24/040/00152/AM18/	Lic.No/Date:0810141063 03.10.2017	Defer

Decision : Deferred for comments of TE

	Case No.:51/10/82-ALC4/2017	Party Name:MAGNOLIA LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00889/AM18/	RLA File :03/95/040/00514/AM18/	Lic.No/Date:0310816056 03.10.2017	

260 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
5-(1H-Pyrrol-1-yl)-2-Mercaptobenzimidazole	1 kg	2-Mercapto-5-Methoxy Benzimidazole	0.95 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:22/10/82-ALC4/2017	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00860/AM18/	RLA File :08/24/040/00125/AM18/	Lic.No/Date:0810141062 03.10.2017	

261 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Bromoketal	1 kg	1	2,4 Dichloro Acetophenone	0.61 kg
		2	1,2 Pentanediol	0.385 kg

		3	Cyclohenae	0.125 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:54/10/82-ALC4/2017	Party Name:UPL LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00892/AM18/	RLA File :03/95/040/00209/AM18/	Lic.No/Date:0310816060 03.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per
262 details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
Phenyl Chloroformate	1 kg	1	Phenol	0.628
		2	Ethylene Dichloride	0.051
		3	Triphosgene	0.661

RA concerned may take further necessary action as per above decision of NC

Case No.:76/10/82-ALC4/2017	Party Name:CIPLA LIMITED.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00914/AM18/	RLA File :03/94/040/00447/AM18/	Lic.No/Date:0310816105 04.10.2017	

Decision : In the light of earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

263

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed mg/tablet
Tenofovir Disoproxil Fumarate 300mg+ Lamivudine 300mg + Efavirenz 600mg Tablets	Numbers	1	Efavirenz	612.0
		2	Lamivudine	306.0
		3	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	235.3
		4	Chloromethyl Isopropyl Carbonate	413.92
		5	N-Methyl 2-Pyrrolidone	455.27
		6	Methylene Dichloride	2050.20

RA may take appropriate action as per the decision of Norms Committee.

Case No.:79/10/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00917/AM18/	RLA File :03/94/040/00492/AM18/	Lic.No/Date:0310816163 05.10.2017	

264 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed

BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

	Case No.:82/10/82-ALC4/2017	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
265	HQ File :01/82/050/00920/AM18/	RLA File :03/94/040/00255/AM18/	Lic.No/Date:0310816194 06.10.2017	Defer

Decision : Committee considered case as per agenda and it was decided to call from the firm complete technical details as per 4E.

	Case No.:81/10/82-ALC4/2017	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00919/AM18/	RLA File :03/94/040/00538/AM18/	Lic.No/Date:0310816195 06.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per
266 details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
Secnidazole Taste Masked Pellets	1 kg	Secnidazole IH	1.01 kg/ kg content in export product as per DML

RA concerned may take further necessary action as per above decision of NC.

	Case No.:83/10/82-ALC4/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00921/AM18/	RLA File :03/94/040/00534/AM18/	Lic.No/Date:0310816200 06.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the
267 technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. allowed
ANTIOXIDANT AO 1072	300000.000 kg	META TOLUIDINE	299850.000 kg

RA concerned may take further necessary action as per above decision of NC.

268	**Case No.:78/10/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**

HQ File :01/82/050/00916/AM18/	RLA File :03/94/040/00542/AM18/	Lic.No/Date:0310816273 10.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N Butyraldehyde	0.777
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di N Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

Case No.:89/10/82-ALC4/2017	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00927/AM18/	RLA File :03/94/040/00545/AM18/	Lic.No/Date:0310816279 10.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

269

Export product	Exp. Qty.	Sl No.	Import items	Qty. allowed
MENTHANOL(4-Isopropyl Cyclohexyl Methanol)	1 Kg	1	CUMINIQUE ALDEHYDE	0.135 kg
		2	5% RUTHENIUM ON CARBON CATALYST	0.00035kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:52/10/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
270 HQ File :01/82/050/00890/AM18/	RLA File :03/95/040/00351/AM18/	Lic.No/Date:0310816306 11.10.2017	Defer

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

Case No.:20/10/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File 271 :01/82/050/00858/AM18/	RLA File :08/24/040/00204/AM18/	Lic.No/Date:0810141147 12.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl No.	Import items	Qty. allowed
CITICOLINE TABLETS 500 MG (CITICO 500)	Number	1	CITICOLINE SODIUM	533 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.:38/10/82-ALC4/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00876/AM18/	RLA File :03/95/040/00250/AM18/	Lic.No/Date:0310816323 12.10.2017	

272 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

Case No.:39/10/82-ALC4/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00877/AM18/	RLA File :03/95/040/00416/AM18/	Lic.No/Date:0310816340 12.10.2017	

273 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

Case No.:107/10/82-ALC4/2017	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00945/AM18/	RLA File :52/24/040/00037/AM18/	Lic.No/Date:5210042415 23.10.2017	

Decision : In the light of earlier decision taken by NC in its 3/82 meeting dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm
274 whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
N-OCTYL-D-GLUCAMINE	1 kg	1	N-OCTYLAMINE	0.825 kg
		2	DEXTROSE ANHYDROUS	0.770 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:109/10/82-ALC4/2017	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
HQ File	RLA File	Lic.No/Date:2210015788	Defer

275

:01/82/050/00947/AM18/	:22/24/040/00045/AM18/	23.10.2017	

Decision : Deferred for comments of TE

Case No.:114/10/82-ALC4/2017	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00952/AM18/	RLA File :52/24/040/00040/AM18/	Lic.No/Date:5210042419 23.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

276

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
2-HYDROXY 4-METHOXY BENZALDEHYDE / MOSAL / DCPC / SR 119	1 kg	1	RESORCINOL	1.53
		2	ETHYLENE DICHLORIDE	0.972
		3	DIMETHYL FORMAMIDE	1.378
		4	ACETONE	1.000
		5	POTASSIUM CARBONATE	0.972

RA concerned may take further necessary action as per above decision of NC

Case No.:85/10/82-ALC4/2017	Party Name:FLAGSHIP BIOTECH INTERNATIONAL PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00923/AM18/	RLA File :03/94/040/00536/AM18/	Lic.No/Date:0310816449 24.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

277

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
METFORMIN 500 mg + SITAGLIPTIN 50 mg TABLET(pack of 3x10 tablets = 30 tablets x 9598 packs = 287940 tablets consists)	Packs	1	SITAGLIPTIN PHOSPHATE MONOHYDRATE	63.23 mg/tablet

RA concerned may take further necessary action as per above decision of NC

Case No.:47/10/82-ALC4/2017	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00885/AM18/	RLA File :03/95/040/00520/AM18/	Lic.No/Date:0310816512 25.10.2017	

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Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed

Bivalirudin for Injection 250 MG (Net Content Weight = 1.275 Kgs)	Vials	1	Bivalirudin	262.5 mg/vial

RA concerned may take further necessary action as per above decision of NC

279

Case No.:64/10/82-ALC4/2017	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00902/AM18/	RLA File :03/95/040/00574/AM18/	Lic.No/Date:0310816779 02.11.2017	Defer

Decision : Deferred for comments of TE

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Case No.:84/10/82-ALC4/2017	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00922/AM18/	RLA File :31/83/040/00087/AM18/	Lic.No/Date:3110066903 07.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DNOVO BP818	1 kg	1	2,6 xylenol	1.06 kg
		2	Methanol	0.103 kg

RA may take appropriate action as per the decision of Norms Committee

281

Case No.:23/10/82-ALC4/2017	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00861/AM18/	RLA File :08/24/040/00159/AM18/	Lic.No/Date:0810141272 08.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Bromoketal	1 kg	1	2,4 Dichloro Acetophenone	0.61 kg
		2	1,2 Pentanediol	0.385 kg
		3	Cyclohenae	0.125 kg

RA may take appropriate action as per the decision of Norms Committee

282

Case No.:36/10/82-ALC4/2017	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00874/AM18/	RLA File :03/95/040/00613/AM18/	Lic.No/Date:0310816889 08.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the

technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP for one time basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA concerned may take further necessary action as per above decision of NC

	Case No.:6/10/82-ALC4/2017	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
283	HQ File :01/82/050/00844/AM18/	RLA File :31/83/040/00102/AM18/	Lic.No/Date:3110066912 13.11.2017	Defer
	Decision : Deferred for comments of TE			

	Case No.:50/10/82-ALC4/2017	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
	HQ File :01/82/050/00888/AM18/	RLA File :03/95/040/00459/AM18/	Lic.No/Date:0310817015 13.11.2017	

284 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
PARA ANISIC ALCOHOL (ANISYL ALCOHOL)	1 kg	1	PARA CRESOL	1.368 kg
		2	CAUSTIC SODA FLAKES	0.500 kg
		3	TOLUENE	0.55 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:3/10/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
285	HQ File :01/82/050/00841/AM18/	RLA File :03/95/040/00395/AM18/	Lic.No/Date:0310816996 13.11.2017	Defer
	Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.			

	Case No.:10/10/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
286	HQ File :01/82/050/00848/AM18/	RLA File :03/95/040/00429/AM18/	Lic.No/Date:0310816994 13.11.2017	Defer
	Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.			

287	**Case No.:11/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310817005	Defer

:01/82/050/00849/AM18/	:03/95/040/00503/AM18/	13.11.2017	

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

	Case No.:12/10/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
288	HQ File :01/82/050/00850/AM18/	RLA File :03/95/040/00472/AM18/	Lic.No/Date:0310816995 13.11.2017	Defer

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

	Case No.:14/10/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00852/AM18/	RLA File :08/24/040/00222/AM18/	Lic.No/Date:0810141313 14.11.2017	Defer

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

EXPORT PRODUCT : OCTREOTIDE ACETATE INJECTION 50 MCG/ML (1 ML VIAL), 100 MCG/ML (1 ML VIAL), 200 MCG/ML (5 ML VIAL), 500 MCG/ML (1 ML VIAL) and 1000 MCG/ML (1 ML VIAL)

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Sl. No.	Imort Items	Export Qty.	Qty. Allowed per ML				
			50 mcg/ml	100 mcg/ml	200 mcg/ml	500 mcg/ml	1000 mcg/ml
1	OCTREOTIDE ACETATE	Vials	55 MCG per ML	110 MCG per ML	220 MCG per ML	550 MCG per ML	1100 MCG per ML
2	RS CB 13MM RFS TEFCOAT		**Relevant as per packing policy**				
3	RS CB 20MM RFS TEFCOAT						
4	2 ML CL VIAL F13 2R-ISO						
5	6 ML CL VIAL F20 6R-ISO						

RA may take appropriate action as per the decision of Norms Committee

	Case No.:59/10/82-ALC4/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
290	HQ File :01/82/050/00897/AM18/	RLA File :03/95/040/00664/AM18/	Lic.No/Date:0310817118 16.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
YAPOX 2275(DI-TERT-AMYLHYDROQUINONE)	1 kg	1	HYDROQUINONE	0.575 kg
		2	TERTIARY AMYL ALCOHOL	0.431 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:60/10/82-ALC4/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00898/AM18/	RLA File :03/95/040/00663/AM18/	Lic.No/Date:0310817116 16.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
YALUB PA 135 (3-5-DI-TERT-BUTYL -4-HYDROXYHYDROCINNAMIC ACID)	1 kg	1	2,6-DI-TERTIARY-BUTYL PHENOL	0.825 kg
		2	METHYL ACRYLATE	0.349 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:98/10/82-ALC4/2017	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status:Deffered and Re-indexed**
292 HQ File :01/82/050/00936/AM18/	RLA File :03/95/040/00532/AM18/	Lic.No/Date:0310817326 27.11.2017	Defer

Decision : Committee considered the case as per agenda and it was decided to call from the firm to furnish guaranteed norms of consumption from Ethane to Ethylene.

Case No.:15/10/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00853/AM18/	RLA File :04/24/040/00168/AM18/	Lic.No/Date:0410163749 29.11.2017	

Decision : Committee considered case as per agenda and in the light of earlier decision taken by NC in its 3/82 meeting dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

293

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in mg/tablet
GABAPENTIN TABLETS USP 800 MG	1 Number	1	GABAPENTIN USP	816.0
		2	Mannitol (Pearlitol 100SD) USP/NF	120.0
		3	Copovidone/Plasdone S-630 USP/NF/Ph.Eur	40.0
		4	Kolliphor P 407 Micro	10.00
		5	MAGENSIUM STEARATE VEG. EP/USP / NF	10.00

		6	Hydroxy Propyl Cellulose NF/Ph.Eur (Klucel-EF PH)	60.00
		7	Low substituted Hydroxy Propyl Cellulose USP NF. JP	20.00

RA may take appropriate action as per the decision of Norms Committee

Case No.:17/10/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00855/AM18/	RLA File :04/24/040/00167/AM18/	Lic.No/Date:0410163748 29.11.2017	

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Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower :

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in mg/600 mg tablet
GABAPANTIN TABLETS USP 600 MG	1 Number	1	GABAPENTIN USP	612
		2	MANNITOL(PEARLITOL 100 SD) USP/NF	91.5
		3	COPOVIDONE / PLASDONE S-630 USP/NF/Ph.Eur.	30.0
		4	POLOXAMER (LUTROL M127) NF	1.00
		5	MAGNESIUM STEARATE VEG. EP/USP/NF	2.00
		6	HYDROXY PROPYL CELLULOSE NF/Ph.Eur (KLUCEL EF Ph.)	30.00
		7	LOW SUBSTITUTED HYDROXY PROPYL CELLULOSE USP/NF/JP	10.00

RA concerned may take further necessary action as per above decision of NC

Case No.:18/10/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00856/AM18/	RLA File :04/24/040/00165/AM18/	Lic.No/Date:0410163746 29.11.2017	

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Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
AMANTADINE HYDROCHLORIDE TABLETS USP 100MG NET API CONTENT PER TABLET 102MG INCLUDING	Number	1	AMANTADINE HYDROCHLORIDE USP	102 mg/tablet
		2	AVICEL PH 101 (MICRO CRYSTALLINE CELLULOSE 101NF)	40.5 mg/tablet
		3	MAGNESIUM	1.50 mg/tablet

			STEARATE VEG NF/PH.EUR	

RA may take appropriate action as per the decision of Norms Committee

Case No.:19/10/82-ALC4/2017	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00857/AM18/	RLA File :04/24/040/00166/AM18/	Lic.No/Date:0410163747 29.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
AMANTADINE HYDROCHLORIDE TABLETS USP 100MG NET API CONTENT PER TABLET 102MG INCLUDING	Number	1	AMANTADINE HYDROCHLORIDE USP	102 mg/tablet
		2	AVICEL PH 101 (MICRO CRYSTALLINE CELLULOSE 101NF)	40.5 mg/tablet
		3	MAGNESIUM STEARATE VEG NF/PH.EUR	1.50 mg/tablet

RA may take appropriate action as per the decision of Norms Committee

Case No.:117/10/82-ALC4/2017	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2018 25.07.2018	**Status: Approved**
HQ File :01/82/050/00955/AM18/	RLA File :03/95/040/00707/AM18/	Lic.No/Date:0310817452 30.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
AMP (3- AMINO-5-METHYLPYRAZOLE	1 kg	1	HYDRAZINE HYDRATE NLT 99%	1.00 kg
		2	DICHLOROMETHANE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

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